

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****LOG 9 MATERIALS SCIENTIFIC PRIVATE LIMITED OPERATING IN EV BATTERY & CELL MANUFACTURING LINE AT BENGALURU**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Log 9 Materials Scientific Pvt Ltd PAN: AACCL8712D CIN: U29253KA2015PTC126433
2.	Address of the registered office	#9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India – 560 092
3.	URL of website	<u>NA</u>
4.	Details of place where majority of fixed assets are located	#9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India – 560 092
5.	Installed capacity of main products/ services	250 MWh battery production capacity and 50 MWh cell production capacity
6.	Quantity and value of main products/ services sold in last financial year	Turnover: INR 52.42 Crore in FY 2024-25.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Detailed Financials and List of Creditors can be obtained by mailing at cirp.log9materials@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	1. In case of Companies, Individuals, LLPs and Consortiums Minimum Networth of Rs.10 Crore OR 2. In case of Asset Reconstruction company /NBFCs Minimum Asset Under Management of Rs. 100 Cr (Refundable EMD of Rs .10 Lacs)
10.	Last date for receipt of expression of interest	11-10-2026
11.	Date of issue of provisional list of prospective resolution applicants	21-10-2026
12.	Last date for submission of objections to provisional list	23-10-2026
13.	Date of issue of final list of prospective resolution applicants	25-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26-10-2026
15.	Last date for submission of resolution plans	26-11-2026
16.	Process email ID to submit Expression of Interest	cirp.log9materials@gmail.com

CA Neeraja Kartik
Address :202 Padmasani Apartments 58/2 Shivaji Nagar 440010
IBBI Registration No.: IBBI/IPA-001/IP-P01445/2018-2019/12137
For Log 9 Materials Scientific Private Limited in CIRP
Date: 26-09-2026, Place: Bengaluru



ಮೇಲಿನಲ್ಲಿ ಛಿದ್ರತೆ ಆಯ್ದೊಂದಿಗೆ ಯಾವುದೇ ವ್ಯವಸ್ಥಾಪಕರೇನೂ ಇರುವುದಿಲ್ಲ. ಅಂತಹ ಯಾವುದೇ ವ್ಯವಹಾರಗಳಿಗೆ ಮೇಲಿನಲ್ಲಿ ಬಾಕಿ ಮೊತ್ತ ಹಾಗೂ ಅದರ ಮೇಲಿನ ಬಡ್ಡಿ, ಖರ್ಚುಗಳನ್ನು ಮುನ್ನ ಇತರ ಬಿಡುಗಡೆಗಳಿಗೆ ಭಾರವಾಗಿ ಕೊಡಲು ಬ್ಯಾಂಕ್ ಒತ್ತಾಯಿಸುತ್ತಿರುತ್ತದೆ. ಛಿದ್ರತೆ ಆಯ್ದ ಯಾವುದೇಯವನು ಕೆಲವು ಛಿದ್ರತೆ ಬಹುಕೃತಿ ಕಾಯ್ದೆ, 2002ರ ಕಲಂ 13(8)ರಡಿಯಡಿ ನಿಯಂಧನಗಳನ್ನು ಸಾಲುಗಾರ ಗಮನ ಸೆಳೆಯಬೇಕಾಗುತ್ತದೆ.

ಸ್ವ. ಹಾಡಬೇಡವು
 ಸಮ. - ಅಧಿಕೃತ ಅಧಿಕಾರಿ
 ಭಾರತೀಯ ಸ್ಟೇಟ್ ಬ್ಯಾಂಕ್
 ದಿನಾಂಕ: 26.09.2026

ಗದಗಿನಲ್ಲಿ ಸರ್ವರ ಕಾರ್ಯದಾಯಕ ಸೆಕ್ಷನ್ 13(13) ರ ಪ್ರಕಾರ, ಸೂಚನೆಯ ದಿನಾಂಕದಿಂದ ಬ್ಯಾಂಕ್‌ನ ಪ್ರಭಾವಾನ್ವಿತವಾಗಿರುವ ಇಲ್ಲಿ ಉಲ್ಲೇಖಿಸಲಾದ ಪ್ರಕಾರ ಅಗತ್ಯವನ್ನು ಪರಿಹಾರ ಮಾಡದಂತೆ ನಿಮ್ಮನ್ನು ನಿರ್ಬಂಧಿಸಲಾಗಿದೆ.

ದಿನಾಂಕ : 11.08.2026

ಅಧಿಕೃತ ಅಧಿಕಾರಿ

ಸೆಕ್ಷನ್ : ಕೋಯಮತ್ತೂರು

ದಿ ಸೌತ್ ಇಂಡಿಯನ್ ಬ್ಯಾಂಕ್ ಲಿಮಿಟೆಡ್

[illegible]

ಆಳವಡು, ಮುಖ್ಯ 111.48 ಹದರ ಮೀಟರ್ ಮೈಸೂರು, ಜೊತೆಗೆ ಅದರ ಮೇಲಿನ ಕಟ್ಟಡ ಕೂಡ ಇದೆ. ಚಿಕ್ಕಮಂಡಿ ಹೀಗಿದೆ. ಉತ್ತರ : ರಸ್ತೆ ವಕ್ರಗ : ಗರ್ವೆ ಸಂಖ್ಯೆ ಆಸ್ತಿ ಪೂರಣ : ಸಾಧಿಸಿದ್ದು ಚಿಕರದಯ್ಯ ಅವರ ಮನೆ; ಹಕ್ಕಿದು : ತಿಮ್ಮಯ್ಯ ದ್ವಾರದಯ್ಯ ಅವರ ಮನೆ.; ಮಲ್ಲಿಕಾರ್ಜುನ ಅವರ ಮನೆ; ಹಕ್ಕಿದು : ಎಸ್ ಎ ಪಟ್ಟಣ ಅವರ ಮನೆ.	ಅಧಿಕೃತ ಅಧಿಕಾರಿ ಮಾನ್ಯ ಹೆಚ್.ಎಂ. ಪೈ ನಾನ್ ಕಾರ್ಪೊರೇಷನ್ ಲಿ.
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ಗದಗಿನಲ್ಲಿ ಸರ್ವರ ಕಾರ್ಯದರ್ಶಿ ಸೆಕ್ಷನ್ 13(13) ರ ಪ್ರಕಾರ, ಸೂಚನೆಯ ದಿನಾಂಕದಿಂದ ಬ್ಯಾಂಕ್‌ನ ಪ್ರಭಾವಾಳಮತೆಯಿಲ್ಲದೆ ಇಲ್ಲಿ ಉಲ್ಲೇಖಿಸಲಾದ ಪ್ರಕಾರ ಅಗತ್ಯವು ಸಮಭಾರ ಮಾಡದಂತೆ ನಿಮ್ಮನ್ನು ನಿರ್ಬಂಧಿಸಲಾಗಿದೆ.

ದಿನಾಂಕ : 11.08.2026

ಅಧಿಕೃತ ಅಧಿಕಾರಿ
ಸೆಕ್ಷನ್ : ಕೊಯಿಮತುಬ್ಬರಿ
ಡಿ ಸಿೌತ್ ಇಂಡಿಯನ್ ಬ್ಯಾಂಕ್ ಲಿಮಿಟೆಡ್

ಬಹುಪದವಿಗಳನ್ನು ಹೊಂದಿದೆ. ಪ್ರಸಕ್ತಕ್ಕೆ ವಯಸ್ಸು ೬೫ ವರ್ಷ. ಸಂಸ್ಥೆಯಲ್ಲಿ ೨೦೧೨-೧೩ ರಲ್ಲಿ ಉತ್ತಮ ಸಂಸ್ಥೆಯಲ್ಲಿ ಆವರಣ, ವ್ಯಕ್ತಿತ್ವ, ರಕ್ತ ಸಾಗಲಾರರು ಹಾಗೂ ಸಮಸ್ತ ಸಾರ್ವಜನಿಕರಿಗೆ ಈ ಮೂಲಕ ತಿಳಿಸುವುದೇನಿರಲಿ. ಈ ಕ್ಷೇತ್ರದ ಬಗ್ಗೆ ಯಾವುದೇ ಪ್ರಮಾಣದ ವೇದವು ಕೃಷಿರತರ ಘಟ್ಟ ಲಿವಿಟೆರ ಮತ್ತು ಬಂಜರಾ, ಬ್ಯಾಂಕು ಲಿವಿಟೆರನೊಂದಿಗೆ ಸಂಯೋಗ ಹೊಂದಿರುವುದಾಗಿರುವುದರಿಗೆ /ವಸೂಲಾರುವುದರಿಗೆ ಸಾಮಾನ್ಯವುಳ್ಳ ಒಳವಹುತ್ತದೆ.

ದಿನಾಂಕ: 19.09.2026, ಕಡತ: ಕರ್ನಾಟಕ

ಮನಃ, ಜಙ್ಮಮುಕ್ತಿ; ಮುನಿಕೀವಮ್ನ ಅವರ ಮನಃ,	
ಅಥವಾ, ಒಂದು ಮೇಕೆ ವ್ಯವಸ್ಥೆಯಲ್ಲಿ ಆದರ್ಶ ಐದಿಂವಿಘಾತ ಭಗ್ನ ಪ್ರಾಂತ್ಯ ಇದರ ಅಭಿವ್ಯಕ್ತಿ ಅಭಿಪ್ರಾಯವಾಗಿದ್ದು, (ಈ ಗೆ ತಗಾದ ಸೂಕ್ತಿಯಲ್ಲಿ ಹೆಸರಿನ ಬಾಕಿ ಮೊತ್ತ ಹಾಗೂ ನಡವರ ಬಿಡುಬಿಡು ಹಾಗೂ ಸಹಜಾರ್ಥ (ಮೊದಲು ಕ್ಯಾಂಟರ್ ಭಗ್ನ ವಿಮಿಷಾ ಮತ್ತೆ ಐದಿಂವಿಘಾತ ಪ್ರಾಂತ್ಯ ಅಭಿವ್ಯಕ್ತಿ ಅಭಿಪ್ರಾಯವಾಗಿದೆ ವಿಮಿಷಾ ವಿಮಿಷಾ) ವಿಮಿಷಾ ಕ್ಯಾಂಟರ್ ಭಗ್ನ ವಿಮಿಷಾ ಮತ್ತೆ ಐದಿಂವಿಘಾತ ಪ್ರಾಂತ್ಯ ವಿಮಿಷಾ ಕ್ಯಾಂಟರ್ ಸಂಯೋಗ ಹೊಂದಿದೆ)	

ಮೇಲ್ಕಂಡ ಭದ್ರತಾ ಅಧಿಕಾರಿಗಳಿಗೆ ಯಾವುದೇ ವ್ಯವಹಾರದ ಸಂಸಾರವಿಲ್ಲ. ಅಂತಹ ಯಾವುದೇ ವ್ಯವಹಾರಗಳಿಗೆ ಮೇಲ್ಕಂಡ ಜಾಕಿ ಮೊತ್ತ ಹಾಗೂ ಅದರ ಮೇಲಿನ ಬಡ್ಡಿ, ಶುಲ್ಕಗಳು ಮತ್ತು ಇತರ ಒಪ್ಪಿಕೊಳ್ಳುವಿಕೆಗಳ ಭಾರವೆಲ್ಲಾ ಕೆಲವು ವ್ಯಾಕ್ಟರ್ ಕೆಲಸಗಾರರಿಗೆ ಒಳಗಾಗಿರುತ್ತವೆ. ಭದ್ರತಾ ಅಕ್ರಮವು, ಮರುಮದೆಯದ ಮೇಲೆ ಭದ್ರತಾ ಒಪ್ಪಿಕೊಳ್ಳುವಿಕೆ ಕಾಯ್ದೆ, 2002ರ ಕಲಂ 13(1)(ರ)ರಡಿಯಲ್ಲಿ ನಿರ್ದಿಷ್ಟಗೊಳಿಸಿದ ಸಾಧಾರಣ ಗಮನ ಸೆಳೆಯಲಾಗುತ್ತದೆ.

ಸ್ವ. ಹಾರ್ಡಿನಗಡ್ಡೆ
 ಸಹ- ಅಧ್ಯಕ್ಷರಾದ ಅಧಿಕಾರಿ
 ಭಾರತೀಯ ಸ್ಟೇಟ್ ಬ್ಯಾಂಕ್
 ದಿನಾಂಕ: 26.09.2026

ಗದಗಿನಲ್ಲಿ ಸರ್ವರ ಕಾರ್ಯದಾಯಕ ಸೆಕ್ಷನ್ 13(13) ರ ಪ್ರಕಾರ, ಸೂಚನೆಯ ದಿನಾಂಕದಿಂದ ಬ್ಯಾಂಕ್‌ನ ಪ್ರಭಾವಾಧೀನವಾಗಿರುವ ಇಲ್ಲಿ ಉಲ್ಲೇಖಿಸಲಾದ ಪ್ರಕಾರ ಅಗತ್ಯವನ್ನು ಪರಿಹಾರ ಮಾಡದಂತೆ ನಿಮ್ಮನ್ನು ನಿರ್ಬಂಧಿಸಲಾಗಿದೆ.

ದಿನಾಂಕ : 11.08.2026

ಅಧಿಕೃತ ಅಧಿಕಾರಿ

ಸೆಕ್ಷನ್ : ಕೋಯಮತ್ತೂರು

ದಿ ಸೌತ್ ಇಂಡಿಯನ್ ಬ್ಯಾಂಕ್ ಲಿಮಿಟೆಡ್

ಬಹುಪದವಿಗಳನ್ನು ಹೊಂದಿದೆ. ಪ್ರಸಕ್ತಕ್ಕೆ ವಯಸ್ಸು ೪೨ ಆಗಿರುತ್ತದೆ. ಸಂಸ್ಥೆಯಲ್ಲಿ ಅವರ ಜ್ಞಾನ, ಪ್ರತಿಭೆ, ರಕ್ತ ಸಾಗಲಾರದು ಹಾಗೂ ಸಮಸ್ತ ಸಾರ್ವಜನಿಕರಿಗೆ ಈ ಮೂಲಕ ತಿಳಿಸುವುದೇನಿರಲಿ. ಈ ಕ್ಷುದ್ರಗ್ರ ಖ್ಯಾತಿಯವರಾದ ಪ್ರವಚನ ದೇವದರು ಕೃಷಿಕರ ಪುತ್ರ. ಲಿವಿಟಿಕರ ಮಕ್ಕಳ ಬಂಧುಗಳು. ಬ್ಯಾಂಕರ ಲಿವಿಟಿಕರೊಂದಿಗೆ ಸಂಬಂಧ ಹೊಂದಿರುವವರಾಗುವವರಿಗೆ /ವಸೂಲಾಗುವವರಿಗೆ ಸಾಮಾನ್ಯವಾದ್ದಕ್ಕೆ ಒಳಪಡುತ್ತದೆ.

ದಿನಾಂಕ: 19.09.2026, ಕಡತ: ಕರ್ನಾಟಕ

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Category	FI'S/BANK'S	MFS	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
QIB	-	-	-	-	11,34,000	-	-	11,34,000

5) **Allocation to Market Maker (After Rejections & Withdrawal):** The Basis of Allotment to Market Maker who have bid at Issue Price of ₹ 37/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.00 times i.e. for 3,00,000 Equity shares. The total number of shares allotted in this category is 3,00,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Sr. no	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	No. of Equity Shares Allotted per Applicant	Ration of allottees to applicants	Total No. of shares allocated/allotted
1	3,00,000	1	100.00	3,00,000	100	3,00,000	1:1	3,00,000
TOTAL			100.00	3,00,000	100.00			3,00,000

6) **Allocation to Anchor Investors (After Rejections & Withdrawal):** The Basis of Allotment to Anchor Investors who have bid at Issue Price of ₹ 37/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.01 times i.e. for 17,10,000 Equity shares. The total number of shares allotted in this category is 17,01,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Category	FI'S/BANK'S	MFS	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
Anchor	-	-	-	-	-	17,01,000	-	17,01,000



MUFG
MUFG INTIME INDIA PRIVATE LIMITED;
(Formerly known as Link Intime India Private Limited)
SEBI Registration Number: INR000004058;
Address: C 101, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400 083, India;
Tel. Number: +91 810 811 4949;
Contact Person: Shanti Gopalakrishnan
Email Id: vivekanand.smeipo@in.mpmis.mufg.com;
Investors Grievance Id: vivekanand.smeipo@in.mpmis.mufg.com;
Website: www.linkintime.co.in;
CIN: U67190MH1999PTC118368.

The Board of Directors of the Company on September 24, 2026, has taken on record the Basis of Allotment of Equity Shares as approved by BSE Limited and has allotted the Equity Shares to various successful bidders. The Allotment Advices-cum-Intimations and/or notices have been forwarded to the email ids and/or address of the Applicants as registered with the depositories/as filled in the application form. Further, the instructions to Self-Certified Syndicate Banks for unblocking the funds & transfer to Public Issue Account have been issued on or before September 24, 2026 and payment to non-syndicate brokers has been issued on or before September 25, 2026. In case the same is not received within two working days, investors may contact at the address given below. The equity shares allotted to the successful allottees have been uploaded on September 25, 2026 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company has filed the Listing application with BSE Limited on September 25, 2026. The Company has received the listing and trading approval from BSE Limited and trading will commence on September 28, 2026.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) at www.linkintime.co.in. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

On behalf of Board of Directors
For, Vivekanand Cotspin Limited
sd/-
Nirav Bharatbhai Patel
Chairman & Managing Director

Date: September 25, 2026
Place: Mehsana

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF VIVEKANAND COTSPIN LIMITED.

Vivekanand Cotspin Limited is proposing, subject to market conditions, public issue of its equity shares and had filed the Prospectus with the Registrar of Companies, Ahmedabad. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.swastika.co.in, website of the BSE at www.bseindia.com and website of Issuer Company at www.vcottonexport.com; Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 19 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.



Corporate Office, Chennai

Indian Bank, a leading Public Sector Bank, has floated an RFP for Supply, Implementation, Integration and Maintenance of Enterprise Artificial Intelligence (AI) Platform.

Interested parties may refer Bank's Website: <https://www.indianbank.bank.in/tenders/> & GeM portal for details.

SHAH FOODS LIMITED
Registered Office Address: 301, Sarthik Square, Nr. Shapath - 3, S. G. Highway, Bodakdev, Ahmedabad - 380054, Gujarat, India
CIN: L27200GJ1982PLC005071 | **Telephone No:** +91-6355582651
Email: shahfoods.ahmedabad@gmail.com | **Website Address:** www.shahfoods.co.in

CORRIGENDUM TO THE NOTICE OF THE 44TH ANNUAL GENERAL MEETING OF SHAH FOODS LIMITED

This has reference to the Notice dated 8th September, 2026 ("AGM Notice") convening the 44th Annual General Meeting ("AGM") of Shah Foods Limited ("the Company"), scheduled to be held on Wednesday, 30th September, 2026 at 03:30 P.M. (IST) through Video Conferencing / Other Audio-Visual Means ("VC/OAVM"), which has been circulated to the Members of the Company. This Corrigendum is being issued to inform the Members of certain modifications to the Explanatory Statement pursuant to Section 102 of the Companies Act, 2013, in respect of Item No. 6 of the AGM Notice, relating to the proposed preferential issue of up to 18,90,410 (Eighteen Lakh Ninety Thousand Four Hundred and Ten) Convertible Warrants to persons belonging to the Promoter and Promoter Group category. Accordingly, the existing Point Nos. 3, 4, 9 and 17 of the Explanatory Statement to Item No. 6 shall stand substituted in the manner set out in the detailed Corrigendum.

The Corrigendum has been sent through electronic mode to those Members whose e-mail addresses are registered with the Company / Depository Participants, and the despatch was completed on 24th September, 2026.

The detailed Corrigendum is available on the website of the Company at <https://www.shahfoods.co.in/Notices/covering-corrigendum-noticed-signed.pdf> and on the website of BSE Limited at <https://www.bseindia.com/xml-data/corpfiling/AttachLive/729ead1a-117d-4095-bfe0-7f8de7bf725b.pdf>.

This Corrigendum shall form an integral part of the AGM Notice and shall be read together with it. In the event of any inconsistency between the AGM Notice and this Corrigendum in relation to the matters specifically modified herein, the provisions of this Corrigendum shall prevail.

All other contents of the AGM Notice, including the processes, notes and instructions relating to attending the AGM through VC/OAVM, remote e-voting and e-voting during the AGM, shall remain unchanged. There is no change in the remote e-voting period, the Cut-off Date or the procedure for participation in the AGM.

Members are requested to take note of the above.

For and on behalf of Shah Foods Limited
sd/-
Vishal Jha
Company Secretary & Compliance Officer
Membership No.: A80210

Place: Ahmedabad
Date: 24-09-2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR LOG 9 MATERIALS SCIENTIFIC PRIVATE LIMITED OPERATING IN EV BATTERY & CELL MANUFACTURING LINE AT BENGALURU
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. Log 9 Materials Scientific Pvt Ltd PAN: AACCL8712D CIN: U2925KA2015PTC126433
2.	Address of the registered office #9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India – 560 092
3.	URL of website NA
4.	Details of place where majority of fixed assets are located #9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India – 560 092
5.	Installed capacity of main products/ services 250 MWh battery production capacity and 50 MWh cell production capacity
6.	Quantity and value of main products/ services sold in last financial year Turnover: INR52.42 Crore in FY 2024–25.
7.	Number of employees/ workmen Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Detailed Financials and List of Creditors can be obtained by mailing at log9materials@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: 1.In case of Companies, Individuals, LLPs and Consortiums Minimum Networth of Rs.10 Crore OR 2. In case of Asset Reconstruction company/NBFCs Minimum Asset Under Management of Rs. 100 Cr (Refundable EMD of Rs. 10 Lacs)
10.	Last date for receipt of expression of interest 11-10-2026
11.	Date of issue of provisional list of prospective resolution applicants 21-10-2026
12.	Last date for submission of objections to provisional list 23-10-2026
13.	Date of issue of final list of prospective resolution applicants 25-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 26-10-2026
15.	Last date for submission of resolution plans 26-11-2026
16.	Process email ID to submit Expression of Interest cirp.log9materials@gmail.com

CA Neeraja Kartik
Address : 202 Padmasani Apartments 58/2 Shivaji Nagar 440010
IBBI Registration No. : IBBI/PA-001/PP-01445/2018-2019/12137
For Log 9 Materials Scientific Private Limited in CIRP

Date: 26-09-2026
Place: Bengaluru

"IMPORTANT"

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IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT



(Please scan this QR Code to view the Draft Red Herring Prospectus and the Draft Abridged Prospectus)



Electromech Infraprojects Ltd.

ELECTROMECH INFRAPROJECTS LIMITED

Our Company was originally incorporated as "Electromech Infraprojects Private Limited", as a private limited company under the provisions of Companies Act, 1956 pursuant to a certificate of incorporation dated November 1, 2013, issued by Registrar of Companies, Maharashtra at Mumbai. Thereafter, our Company was converted into a public limited company pursuant to a board resolution dated January 11, 2025, and a special resolution passed by our Shareholders in an extra-ordinary general meeting held on January 15, 2025, and consequently, the name of our Company was changed to "Electromech Infraprojects Limited". A fresh certificate of incorporation dated October 13, 2025, consequent upon conversion to a public limited company was issued by the Registrar of Companies, Central Registration Centre. Our Company's Corporate Identity Number is U29253MH2013PLC249760. For details in relation to the changes in the Registered Office of our Company, see "**History and Certain Corporate Matters - Changes in the Registered Office of our Company**" on page 284 of the Draft Red Herring Prospectus dated September 23, 2026 ("DRHP").

Registered Office: 401/402, 4th Floor, Origin, Plot No. 108, Near Bhakti Bhavan, Sindhi Society, Chembur – 400071, Mumbai, Maharashtra, India.
Tel: +91 86910 88132; **Website:** <https://electromech-infra.com>; **Contact Person:** Iiti Tiwari, Company Secretary & Compliance Officer;
E-mail: cs@electromech-infra.com; **Corporate Identity Number:** U29253MH2013PLC249760.

THE PROMOTERS OF OUR COMPANY: PARESH PRATAP MANIAR, VARUN PARESH MANIAR, MITESH PRATAP MANIAR AND CHANDRIKA PARESH MANIAR

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF ELECTROMECH INFRAPROJECTS LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] LAKHS COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 32,600 LAKHS BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 8,93,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY PARESH PRATAP MANIAR, 3,28,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY VARUN PARESH MANIAR, 1,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY MITESH PRATAP MANIAR, 45,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY CHANDRIKA PARESH MANIAR AND UP TO 5,25,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY AIG DIRECT LLC ("THE SELLING SHAREHOLDER" OR "SELLING SHAREHOLDERS" AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES" AND SUCH OFFER, THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH ISSUE (THE "OFFER"), THE OFFER SHALL CONSTITUTE [●]% OF THE POST-OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BRLM, MAY CONSIDER A PRE-IPO PLACEMENT OF EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS, AS MAY BE PERMITTED UNDER APPLICABLE LAW, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED. THE PRE-IPO PLACEMENT SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 5 EACH. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND MUMBAI EDITION OF [●] (A WIDELY CIRCULATED MARATHI DAILY NEWSPAPER), MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision to the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days following such revision of the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, in consultation with the Book Running Lead Manager, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Manager and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Banks, as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(1) of the SEBI ICDR Regulations and through the Book Building Process wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs", and such portion, the "**QIB Portion**"). Our Company, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), out of which 40% shall be available for allocation as follows: (i) 33.33% shall be available for allocation to domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders such that: (a) one-third of the portion available to Non-Institutional Bidders, shall be reserved for Bidders with application size of more than ₹ 2 lakhs and up to ₹ 10 lakhs and (b) two-thirds of the portion available to Non-Institutional Bidders, shall be reserved for Bidders with an application size of more than ₹ 10 lakhs, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in the other sub-category of Non-Institutional Bidders, subject to valid Bids being received at or above the Offer Price and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidder ("RIBs") in accordance with SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All Bidders, other than Anchor Investors, are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective bank account (including UPI ID in case of UPI Bidders) which will be blocked by the SCSBs or the Sponsor Bank(s) as applicable, to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "**Offer Procedure**" on page 456 of the Draft Red Herring Prospectus.

This public announcement is being made in compliance with Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and has filed the Draft Red Herring Prospectus ("**DRHP**") and the Draft Abridged Prospectus each dated September 23, 2026 with the SEBI and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations by hosting it on the websites of SEBI at www.sebi.gov.in, the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, website of the Company at <https://electromech-infra.com> and the website of the Book Running Lead Manager to the Offer i.e., Arihant Capital Markets Limited at www.arihantcapital.com ("**BRLM**"). Our Company hereby invites the members of the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLM at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLM and/or the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5:00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involves a degree of risk and bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the bidders is invited to "**Risk Factors**" on page 31 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its Memorandum of Association, see "**History and Certain Corporate Matters**" on page 284 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, see "**Capital Structure**" on page 105 of the DRHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER
 Arihant Capital Markets Limited 1011, Solitaire Corporate Park, Bldg No-10, 1st Floor, Guru Hargovindji Road, Chakala, Andheri (East), Mumbai - 400 093. Telephone: +91 22 4225 4800; E-mail: mbo@arihantcapital.com; Investor grievance e-mail: mibd@arihantcapital.com; Website: www.arihantcapital.com Contact Person: Amol Kshirsagar /Satish Kumar Padmanabhan; SEBI Registration No.: INM000011070	 Bigshare Services Private Limited S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai – 400093, Maharashtra, India. Telephone: +91-22-6263 8200; Email: ipo@bigshareonline.com; Investor grievance email: investor@bigshareonline.com; Website: www.bigshareonline.com Contact Person: Babu Raphael C.; SEBI Registration No.: INR000001385

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Mumbai, Maharashtra
Date : September 25, 2026

ELECTROMECH INFRAPROJECTS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated September 23, 2026 with SEBI and Stock Exchanges. The DRHP along with the Draft Abridged Prospectus shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the company i.e. <https://electromech-infra.com>, website of the BRLM, i.e., Arihant Capital Markets Limited at www.arihantcapital.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "**Risk Factors**" on page 31 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

CONCEPT

For ELECTROMECH INFRAPROJECTS LIMITED

On behalf of the Board of Directors
sd/-
Iiti Tiwari
Company Secretary and Compliance Officer

Ahmedabad

epaper.financialexpress.com

Continued from previous page...

Category	FI'S/BANK'S	MFS	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
QIB	-	-	-	-	11,34,000	-	-	11,34,000

5) Allocation to Market Maker (After Rejections & Withdrawal): The Basis of Allotment to Market Maker who have bid at Issue Price of ₹ 37/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.00 times i.e. for 3,00,000 Equity shares. The total number of shares allotted in this category is 3,00,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Sr. no	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	No. of Equity Shares Allotted per Applicant	Ration of allottees to applicants	Total No. of shares allocated/allotted
1	3,00,000	1	100.00	3,00,000	100	3,00,000	1:1	3,00,000
TOTAL			100.00	3,00,000	100.00			3,00,000

6) Allocation to Anchor Investors (After Rejections & Withdrawal): The Basis of Allotment to Anchor Investors who have bid at Issue Price of ₹ 37/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.01 times i.e. for 17,10,000 Equity shares. The total number of shares allotted in this category is 17,01,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Category	FI'S/BANK'S	MFS	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
Anchor	-	-	-	-	-	17,01,000	-	17,01,000

MUFG
(Formerly known as Link Intime India Private Limited)
SEBI Registration Number: INR000004058;
Address: C 101, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400 083, India;
Tel. Number: + 91 810 811 4949;
Contact Person: Shanti Gopalakrishnan
Email Id: vivekanand.smeipo@in.mpmis.mufg.com;
Investors Grievance Id: vivekanand.smeipo@in.mpmis.mufg.com;
Website: www.linkintime.co.in;
CIN: U67190MH1999PTC118368.

The Board of Directors of the Company on September 24, 2026, has taken on record the Basis of Allotment of Equity Shares as approved by BSE Limited and has allotted the Equity Shares to various successful bidders. The Allotment Advices-cum-Intimations and/or notices have been forwarded to the email ids and/or address of the Applicants as registered with the depositories/as filled in the application form. Further, the instructions to Self-Certified Syndicate Banks for unblocking the funds & transfer to Public Issue Account have been Issued on or before September 24, 2026 and payment to non-syndicate brokers has been issued on or before September 25, 2026. In case the same is not received within two working days, investors may contact at the address given below. The equity shares allotted to the successful allottees have been uploaded on September 25, 2026 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company has filed the Listing application with BSE Limited on September 25, 2026. The Company has received the listing and trading approval from BSE Limited and trading will commence on September 28, 2026.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) at www.linkintime.co.in. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

Date: September 25, 2026
Place: Mehsana

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF VIVEKANAND COTSPIN LIMITED.

Vivekanand Cotspin Limited is proposing, subject to market conditions, public issue of its equity shares and had filed the Prospectus with the Registrar of Companies, Ahmedabad. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.swastika.co.in, website of the BSE at www.bseindia.com and website of Issuer Company at www.vcottonexport.com; Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 19 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be Issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

On behalf of Board of Directors
For, Vivekanand Cotspin Limited
sd/-
Nirav Bharatbhai Patel
Chairman & Managing Director

Indian Bank
Corporate Office, Chennai
Indian Bank, a leading Public Sector Bank, has floated an RFP for Supply, Implementation, Integration and Maintenance of Enterprise Artificial Intelligence (AI) Platform.
Interested parties may refer Bank's Website: <https://www.indianbank.bank.in/tenders/> & GeM portal for details.

SHAH FOODS LIMITED
Registered Office Address: 301, Sarthik Square, Nr. Shapath - 3, S. G. Highway, Bodakdev, Ahmedabad - 380054, Gujarat, India
CIN: L27200GJ1982PLC005071 | Telephone No: +91-6355582651
Email: shahfoods.ahmedabad@gmail.com | Website Address: www.shahfoods.co.in

CORRIGENDUM TO THE NOTICE OF THE 44TH ANNUAL GENERAL MEETING OF SHAH FOODS LIMITED
This has reference to the Notice dated 8th September, 2026 ("AGM Notice") convening the 44th Annual General Meeting ("AGM") of Shah Foods Limited ("the Company"), scheduled to be held on Wednesday, 30th September, 2026 at 03:00 P.M. (IST) through Video Conferencing / Other Audio-Visual Means ("VC/OAVM"), which has been circulated to the Members of the Company.
This Corrigendum is being issued to inform the Members of certain modifications to the Explanatory Statement pursuant to Section 102 of the Companies Act, 2013, in respect of Item No. 6 of the AGM Notice, relating to the proposed preferential issue of up to 18,90,410 (Eighteen Lakh Ninety Thousand Four Hundred and Ten) Convertible Warrants to persons belonging to the Promoter and Promoter Group category. Accordingly, the existing Point Nos. 3, 4, 9 and 17 of the Explanatory Statement to Item No. 6 shall stand substituted in the manner set out in the detailed Corrigendum.
The Corrigendum has been sent through electronic mode to those Members whose e-mail addresses are registered with the Company / Depository Participants, and the despatch was completed on 24th September, 2026.
The detailed Corrigendum is available on the website of the Company at <https://www.shahfoods.co.in/Notices/covering-corrigendum-notice-signed.pdf> and on the website of BSE Limited at <https://www.bseindia.com/xml-data/corpling/Attach/ve729ad1a-117d-4095-lf6d-7f8de7bf25b.pdf>.
This Corrigendum shall form an integral part of the AGM Notice and shall be read together with it. In the event of any inconsistency between the AGM Notice and this Corrigendum in relation to the matters specifically modified herein, the provisions of this Corrigendum shall prevail.
All other contents of the AGM Notice, including the processes, notes and instructions relating to attending the AGM through VC/OAVM, remote e-voting and e-voting during the AGM, shall remain unchanged. There is no change in the remote e-voting period, the Cut-off Date or the procedure for participation in the AGM.
Members are requested to take note of the above.

For and on behalf of Shah Foods Limited
Sd/-
Vishal Jha
Company Secretary & Compliance Officer
Membership No.: A80210

Place: Ahmedabad
Date: 24.09.2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR LOG 9 MATERIALS SCIENTIFIC PRIVATE LIMITED OPERATING IN EV BATTERY & CELL MANUFACTURING LINE AT BENGALURU
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN / LLP No. Log 9 Materials Scientific Pvt Ltd PAN: AACCL8712D CIN: U29253KA2015PTC126433
2.	Address of the registered office #3, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India - 560 082
3.	URL of website NA
4.	Details of place where majority of fixed assets are located #9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India - 560 082
5.	Installed capacity of main products/ services 250 MWh battery production capacity and 50 MWh cell production capacity
6.	Quantity and value of main products/ services sold in last financial year Turnover: INR5.42 Crore in FY 2024-25.
7.	Number of employees/ workmen Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL Detailed Financials and List of Creditors can be obtained by mailing at atcnp.log9materials@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL 1. In case of Companies, Individuals, LLPs and Consortiums Minimum Networth of Rs.10 Crore Or 2. In case of Asset Reconstruction company /NBFCs Minimum Asset Under Management of Rs. 100 Cr (Refundable EMD of Rs. 10 Lacs)
10.	Last date for receipt of expression of interest 11-10-2026
11.	Date of issue of provisional list of prospective resolution applicants 21-10-2026
12.	Last date for submission of objections to provisional list 23-10-2026
13.	Date of issue of final list of prospective resolution applicants 25-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 26-10-2026
15.	Last date for submission of resolution plans 26-11-2026
16.	Process email ID to submit Expression of Interest atcnp.log9materials@gmail.com

CA Neeraja Kartik
Address :202 Padmasani Apartments 58/2 Shivaji Nagar 440010
IBBI Registration No.: IBBI/PA-001/IP-P01445/2018-2019/12137
For Log 9 Materials Scientific Private Limited in CIRP

Date: 26-09-2026
Place: Bengaluru

"IMPORTANT"

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IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT

(Please scan this QR Code to view the Draft Red Herring Prospectus and the Draft Abridged Prospectus)

Electromech Infraprojects Ltd.

ELECTROMECH INFRAPROJECTS LIMITED

Our Company was originally incorporated as "Electromech Infraprojects Private Limited", as a private limited company under the provisions of Companies Act, 1956 pursuant to a certificate of incorporation dated November 1, 2013, issued by Registrar of Companies, Maharashtra at Mumbai. Thereafter, our Company was converted into a public limited company pursuant to a board resolution dated January 11, 2025, and a special resolution passed by our Shareholders in an extra-ordinary general meeting held on January 15, 2025, and consequently, the name of our Company was changed to "Electromech Infraprojects Limited". A fresh certificate of incorporation dated October 13, 2025, consequent upon conversion to a public limited company was issued by the Registrar of Companies, Central Registration Centre. Our Company's Corporate Identity Number is U29253MH2013PLC249760. For details in relation to the changes in the Registered Office of our Company, see "**History and Certain Corporate Matters - Changes in the Registered Office of our Company**" on page 284 of the Draft Red Herring Prospectus dated September 23, 2026 ("DRHP").

Registered Office: 401/402, 4th Floor, Origin, Plot No. 108, Near Bhakti Bhavan, Sindhi Society, Chembur - 400071, Mumbai, Maharashtra, India.
Tel: +91 86910 88132; **Website:** <https://electromech-infra.com>; **Contact Person:** Ili Tiwari, Company Secretary & Compliance Officer;
E-mail: cs@electromech-infra.com; **Corporate Identity Number:** U29253MH2013PLC249760.

THE PROMOTERS OF OUR COMPANY: PARESH PRATAP MANIAR, VARUN PARESH MANIAR, MITESH PRATAP MANIAR AND CHANDRIKA PARESH MANIAR

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF ELECTROMECH INFRAPROJECTS LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] LAKHS COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 32.60 LAKHS BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 8,93,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY PARESH PRATAP MANIAR, 3,28,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY VARUN PARESH MANIAR, 1,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY MITESH PRATAP MANIAR, 45,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY CHANDRIKA PARESH MANIAR AND UP TO 5,25,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY AIG DIRECT LLC ("THE SELLING SHAREHOLDER" OR "SELLING SHAREHOLDERS") AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES" AND SUCH OFFER, THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH ISSUE (THE "OFFER"), THE OFFER SHALL CONSTITUTE [●]% OF THE POST-OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BRLM, MAY CONSIDER A PRE-IPO PLACEMENT OF EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS, AS MAY BE PERMITTED UNDER APPLICABLE LAW, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED. THE PRE-IPO PLACEMENT SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 5 EACH. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND MUMBAI EDITION OF [●] (A WIDELY CIRCULATED MARATHI DAILY NEWSPAPER), MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision to the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days following such revision of the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, in consultation with the Book Running Lead Manager, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Manager and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Banks, as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(1) of the SEBI ICDR Regulations and through the Book Building Process wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion". Our Company, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), out of which 40% shall be available for allocation as follows: (i) 33.33% shall be available for allocation to domestic Mutual Funds, and (ii) 6.67% for life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders such that: (a) one-third of the portion available to Non-Institutional Bidders, shall be reserved for Bidders with application size of more than ₹ 2 lakhs and up to ₹ 10 lakhs and (b) two-thirds of the portion available to Non-Institutional Bidders, shall be reserved for Bidders with an application size of more than ₹ 10 lakhs, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in the other sub-category of Non-Institutional Bidders, subject to valid Bids being received at or above the Offer Price and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidder ("RIBs") in accordance with SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All Bidders, other than Anchor Investors, are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective bank account (including UPI ID in case of UPI Bidders) which will be blocked by the SCSBs or the Sponsor Bank(s) as applicable, to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "**Offer Procedure**" on page 456 of the Draft Red Herring Prospectus.

This public announcement is being made in compliance with Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and has filed the Draft Red Herring Prospectus ("DRHP") and the Draft Abridged Prospectus each dated September 23, 2026 with the SEBI and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations by hosting it on the websites of SEBI at www.sebi.gov.in, the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, website of the Company at <https://electromech-infra.com> and the website of the Book Running Lead Manager to the Offer i.e. Arianth Capital Markets Limited at www.arianthcapital.com ("BRLM"). Our Company hereby invites the members of the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLM at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLM and/or the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involves a degree of risk and bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the bidders is invited to "**Risk Factors**" on page 31 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its Memorandum of Association, see "**History and Certain Corporate Matters**" on page 284 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, see "**Capital Structure**" on page 105 of the DRHP.

BOOK RUNNING LEAD MANAGER

Arianth Capital
Arianth Capital Markets Limited
1011, Solitaire Corporate Park, Bldg No-10, 1st Floor, Guru Hargovindji Road, Chakala, Andheri (East), Mumbai - 400 093. **Telephone:** +91 22 4225 4800; **E-mail:** mbd@arianthcapital.com; **Investor grievance e-mail:** mbd@arianthcapital.com; **Website:** www.arianthcapital.com
Contact Person: Amol Kshirsagar /Satish Kumar Padmanabhan; **SEBI Registration No.:** INM00011070

REGISTRAR TO THE OFFER

Bighare Services Private Limited
S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai - 400093, Maharashtra, India. **Telephone:** +91-22-6263 8200; **Email:** ipo@bighareonline.com
Investor grievance email: investor@bighareonline.com; **Website:** www.bighareonline.com
Contact Person: Babu Raphael C.; **SEBI Registration No.:** INR000001385

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Mumbai, Maharashtra
Date: September 25, 2026

ELECTROMECH INFRAPROJECTS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated September 23, 2026 with SEBI and Stock Exchanges. The DRHP along with the Draft Abridged Prospectus shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the company i.e. <https://electromech-infra.com>, website of the BRLM, i.e. Arianth Capital Markets Limited at www.arianthcapital.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "**Risk Factors**" on page 31 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in 'offshore transactions' in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

CONCEPT

Continued from previous page...

Category	FI'S/BANK'S	MFS	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
QIB	-	-	-	-	11,34,000	-	-	11,34,000

5) **Allocation to Market Maker (After Rejections & Withdrawal):** The Basis of Allotment to Market Maker who have bid at Issue Price of ₹ 37/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.00 times i.e. for 3,00,000 Equity shares. The total number of shares allotted in this category is 3,00,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Sr. no	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	No. of Equity Shares Allotted per Applicant	Ration of allottees to applicants	Total No. of shares allocated/allotted
1	3,00,000	1	100.00	3,00,000	100	3,00,000	1:1	3,00,000
TOTAL			100.00	3,00,000	100.00			3,00,000

6) **Allocation to Anchor Investors (After Rejections & Withdrawal):** The Basis of Allotment to Anchor Investors who have bid at Issue Price of ₹ 37/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.01 times i.e. for 17,10,000 Equity shares. The total number of shares allotted in this category is 17,01,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Category	FI'S/BANK'S	MFS	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
Anchor	-	-	-	-	-	17,01,000	-	17,01,000



MUFU INTIME INDIA PRIVATE LIMITED:
(Formerly known as Link Intime India Private Limited)
SEBI Registration Number: INR000004058;
Address: C 101, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400 083, India;
Tel. Number: +91 810 811 4949;
Contact Person: Shanti Gopalkrishnan
Email Id: vivekanand.smeipo@in.mpms.mufu.com;
Investors Grievance Id: vivekanand.smeipo@in.mpms.mufu.com;
Website: www.linkintime.co.in;
CIN: U67190MH1999PTC118368.

On behalf of Board of Directors
For, Vivekanand Cotspin Limited
sd/-
Nirav Bharatbhai Patel
Chairman & Managing Director

Date: September 25, 2026
Place: Mehsana

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF VIVEKANAND COTSPIN LIMITED.

Vivekanand Cotspin Limited is proposing, subject to market conditions, public Issue of its equity shares and had filed the Prospectus with the Registrar of Companies, Ahmedabad. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.swastika.co.in, website of the BSE at www.bseindia.com and website of Issuer Company at www.vcotsonexport.com; Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 19 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be Issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.



Corporate Office, Chennai

Indian Bank, a leading Public Sector Bank, has floated an RFP for Supply, Implementation, Integration and Maintenance of Enterprise Artificial Intelligence (AI) Platform.

Interested parties may refer Bank's Website: <https://www.indianbank.bank.in/tenders/> & GeM portal for details.

SHAH FOODS LIMITED
Registered Office Address: 301, Sarthik Square, Nr. Shapath - 3, S. G. Highway, Bodakdev, Ahmedabad - 380054, Gujarat, India
CIN: L27200GJ1962PLC005071 | **Telephone No.:** +91-6355582651
Email: shahfoods.ahmedabad@gmail.com | **Website Address:** www.shahfoods.co.in

CORRIGENDUM TO THE NOTICE OF THE 44TH ANNUAL GENERAL MEETING OF SHAH FOODS LIMITED

This has reference to the Notice dated 8th September, 2026 ("AGM Notice") convening the 44th Annual General Meeting ("AGM") of Shah Foods Limited ("the Company"), scheduled to be held on Wednesday, 30th September, 2026 at 03:00 P.M. (IST) through Video Conferencing / Other Audio-Visual Means ("VC/OAVM"), which has been circulated to the Members of the Company.

This Corrigendum is being issued to inform the Members of certain modifications to the Explanatory Statement pursuant to Section 102 of the Companies Act, 2013, in respect of Item No. 6 of the AGM Notice, relating to the proposed preferential issue of up to 18,90,410 (Eighteen Lakh Ninety Thousand Four Hundred and Ten) Convertible Warrants to persons belonging to the Promoter and Promoter Group category. Accordingly, the existing Point Nos. 3, 4, 9 and 17 of the Explanatory Statement to Item No. 6 shall stand substituted in the manner set out in the detailed Corrigendum.

The Corrigendum has been sent through electronic mode to those Members whose e-mail addresses are registered with the Company / Depository Participants, and the despatch was completed on 24th September, 2026.

The detailed Corrigendum is available on the website of the Company at <https://www.shahfoods.co.in/Notices/covering-corrigenum-notis-signd.pdf> and on the website of BSE Limited at <https://www.bseindia.com/xmldata/corplling/AttachLive/729ead1a-1174-4095-bfe0-7b8de7bf25b.pdf>.

This Corrigendum shall form an integral part of the AGM Notice and shall be read together with it. In the event of any inconsistency between the AGM Notice and this Corrigendum in relation to the matters specifically modified herein, the provisions of this Corrigendum shall prevail.

All other contents of the AGM Notice, including the processes, notes and instructions relating to attending the AGM through VC/OAVM, remote e-voting and e-voting during the AGM, shall remain unchanged. There is no change in the remote e-voting period, the Cut-off Date or the procedure for participation in the AGM.

Members are requested to take note of the above.

For and on behalf of Shah Foods Limited
Sd/-
Vishal Jha
Company Secretary & Compliance Officer
Membership No.: A80210

Place: Ahmedabad
Date: 24.09.2026

FORM G
INVITATIONFOR EXPRESSION OF INTEREST FOR LOG 9 MATERIALS SCIENTIFIC PRIVATE LIMITED OPERATING IN EV BATTERY& CELL MANUFACTURING LINE AT BENGALURU
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. Log 9 Materials Scientific Pvt Ltd PAN: AACCL8712D CIN: U29253KA2015PTC126433
2.	Address of the registered office #9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India – 560 092
3.	URL of website NA
4.	Details of place where majority of fixed assets are located #9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India – 560 092
5.	Installed capacity of main products/ services 250 MWh battery production capacity and50 MWh cell production capacity
6.	Quantity and value of main products/ services sold in last financial year Turnover: INR52.42 Crore in FY 2024–25.
7.	Number of employees/ workmen Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Detailed Financials and List of Creditors can be obtained by mailing atcpr.log9materials@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: 1.In case of Companies, Individuals, LLPs and Consortiums Minimum Networth of Rs.10 Crores 2. In case of Asset Reconstruction company /NBFCs Minimum Asset Under Management of Rs. 100 Cr (Refundable EMD of Rs. 10 Lacs)
10.	Last date for receipt of expression of interest 11-10-2026
11.	Date of issue of provisional list of prospective resolution applicants 21-10-2026
12.	Last date for submission of objections to provisional list 23-10-2026
13.	Date of issue of final list of prospective resolution applicants 25-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 26-10-2026
15.	Last date for submission of resolution plans 26-11-2026
16.	Process email ID to submit Expression of Interest cirp.log9materials@gmail.com

CA Neeraja Kartik
Address :202 Padmasani Apartments 5/2 Shivaji Nagar 440010
IBBI Registration No.: IBBI/PA-001/PP-01445/2018-2019/12137
For Log 9 Materials Scientific Private Limited in CIRP

Date: 26-09-2026
Place: Bengaluru

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The Board of Directors of the Company on September 24, 2026, has taken on record the Basis of Allotment of Equity Shares as approved by BSE Limited and has allotted the Equity Shares to various successful bidders. The Allotment Advices-cum-Intimations and/or notices have been forwarded to the email ids and/or address of the Applicants as registered with the depositories/as filled in the application form. Further, the instructions to Self-Certified Syndicate Banks for unblocking the funds & transfer to Public Issue Account have been Issued on or before September 24, 2026 and payment to non-syndicate brokers has been issued on or before September 25, 2026. In case the same is not received within two working days, investors may contact at the address given below. The equity shares allotted to the successful allottees have been uploaded on September 25, 2026 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company has filed the Listing application with BSE Limited on September 25, 2026. The Company has received the listing and trading approval from BSE Limited and trading will commence on September 28, 2026.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, MUFU Intime India Private Limited (Formerly known as Link Intime India Private Limited) at www.linkintime.co.in. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR UNITS OR SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES")

IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT



Electromech Infraprojects Ltd.



(Please scan this QR Code to view the Draft Red Herring Prospectus and the Draft Abridged Prospectus)

Our Company was originally incorporated as 'Electromech Infraprojects Private Limited', as a private limited company under the provisions of Companies Act, 1956 pursuant to a certificate of incorporation dated November 1, 2013, issued by Registrar of Companies, Maharashtra at Mumbai. Thereafter, our Company was converted into a public limited company pursuant to a board resolution dated January 11, 2025, and a special resolution passed by our Shareholders in an extra-ordinary general meeting held on January 15, 2025, and consequently, the name of our Company was changed to 'Electromech Infraprojects Limited'. A fresh certificate of incorporation dated October 13, 2025, consequent upon conversion to a public limited company was issued by the Registrar of Companies, Central Registration Centre. Our Company's Corporate Identity Number is U29253MH2013PLC249760. For details in relation to the changes in the Registered Office of our Company, see "**History and Certain Corporate Matters - Changes in the Registered Office of our Company**" on page 284 of the Draft Red Herring Prospectus dated September 23, 2026 ("DRHP").

Registered Office: 401/402, 4th Floor, Origin, Plot No. 108, Near Bhakti Bhavan, Sindhi Society, Chembur – 400071, Mumbai, Maharashtra, India.
Tel.: +91 86910 88132; **Website:** <https://electromech-infra.com>; **Contact Person:** Iiti Tiwari, Company Secretary & Compliance Officer;
E-mail: cs@electromech-infra.com; **Corporate Identity Number:** U29253MH2013PLC249760.

THE PROMOTERS OF OUR COMPANY: PARESH PRATAP MANIAR, VARUN PARESH MANIAR, MITESH PRATAP MANIAR AND CHANDRIKA PARESH MANIAR

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF ELECTROMECH INFRAPROJECTS LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] LAKHS COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 32.60 LAKHS BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 8,93,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY PARESH PRATAP MANIAR, 3,28,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY VARUN PARESH MANIAR, 1,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY MITESH PRATAP MANIAR, 45,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY CHANDRIKA PARESH MANIAR AND UP TO 5,25,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY AIG DIRECT LLC ("THE SELLING SHAREHOLDER" OR "SELLING SHAREHOLDERS" AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES" AND SUCH OFFER, THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH ISSUE (THE "OFFER"), THE OFFER SHALL CONSTITUTE [●]% OF THE POST-OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BRLM, MAY CONSIDER A PRE-IPO PLACEMENT OF EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS, AS MAY BE PERMITTED UNDER APPLICABLE LAW, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED. THE PRE-IPO PLACEMENT SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 5 EACH. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND MUMBAI EDITION OF [●]; (A WIDELY CIRCULATED MARATHI DAILY NEWSPAPER), MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision to the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days following such revision of the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, in consultation with the Book Running Lead Manager, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Manager and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Banks, as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(1) of the SEBI ICDR Regulations and through the Book Building Process wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs", and such portion, the "QIB Portion"). Our Company, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), out of which 40% shall be available for allocation as follows: (i) 33.33% shall be available for allocation to domestic Mutual Funds, and (ii) 6.67% for life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders such that: (a) one-third of the portion available to Non-Institutional Bidders, shall be reserved for Bidders with application size of more than ₹ 2 lakhs and up to ₹ 10 lakhs and (b) two-thirds of the portion available to Non-Institutional Bidders, shall be reserved for Bidders with an application size of more than ₹ 10 lakhs, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in the other sub-category of Non-Institutional Bidders, subject to valid Bids being received at or above the Offer Price and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidder ("RIBs") in accordance with SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All Bidders, other than Anchor Investors, are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective bank account (including UPI ID in case of UPI Bidders) which will be blocked by the SCSBs or the Sponsor Bank(s) as applicable, to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "**Offer Procedure**" on page 456 of the Draft Red Herring Prospectus.

This public announcement is being made in compliance with Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and has filed the Draft Red Herring Prospectus ("DRHP") and the Draft Abridged Prospectus each dated September 23, 2026 with the SEBI and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations by hosting it on the websites of SEBI at www.sebi.gov.in, the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, website of the Company at <https://electromech-infra.com> and the website of the Book Running Lead Manager to the Offer i.e. Arihant Capital Markets Limited at www.arihantcapital.com ("BRLM"). Our Company hereby invites the members of the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLM at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLM and/or the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5:00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involves a degree of risk and bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the bidders is invited to "**Risk Factors**" on page 31 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its Memorandum of Association, see "**History and Certain Corporate Matters**" on page 284 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, see "**Capital Structure**" on page 105 of the DRHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER
 Arihant Capital Markets Limited 1011, Solitaire Corporate Park, Bldg No-10, 1st Floor, Guru Hargovindji Road, Chakala, Andheri (East), Mumbai - 400 093. Telephone: +91 22 4225 4800; E-mail: mbd@arihantcapital.com ; Investor grievance e-mail: mbd@arihantcapital.com ; Website: www.arihantcapital.com Contact Person: Amol Kshirsagar /Sajish Kumar Padmanabhan; SEBI Registration No.: INM000011070	 Bigshare Services Private Limited S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai - 400093, Maharashtra, India. Telephone: +91-22-6263 8200; Email: ipo@bigshareonline.com Investor grievance email: investor@bigshareonline.com ; Website: www.bigshareonline.com Contact Person: Babu Raphael C.; SEBI Registration No.: INR000001385

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For ELECTROMECH INFRAPROJECTS LIMITED
On behalf of the Board of Directors
Sd/-
Iiti Tiwari
Company Secretary and Compliance Officer

Place : Mumbai, Maharashtra
Date : September 25, 2026

ELECTROMECH INFRAPROJECTS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated September 23, 2026 with SEBI and Stock Exchanges. The DRHP along with the Draft Abridged Prospectus shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the company i.e. <https://electromech-infra.com>, website of the BRLM, i.e. Arihant Capital Markets Limited at www.arihantcapital.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "**Risk Factors**" on page 31 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in 'offshore transactions' reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

Continued from previous page.

Category	FI'S/BANK'S	MFS	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
QIB	-	-	-	-	11,34,000	-	-	11,34,000

5) **Allocation to Market Maker (After Rejections & Withdrawal):** The Basis of Allotment to Market Maker who have bid at Issue Price of ₹ 37/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.00 times i.e. for 3,00,000 Equity shares. The total number of shares allotted in this category is 3,00,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Sr. no	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	No. of Equity Shares Allotted per Applicant	Ration of allottees to applicants	Total No. of shares allocated/allotted
1	3,00,000	1	100.00	3,00,000	100	3,00,000	1:1	3,00,000
TOTAL			100.00	3,00,000	100.00			3,00,000

6) **Allocation to Anchor Investors (After Rejections & Withdrawal):** The Basis of Allotment to Anchor Investors who have bid at Issue Price of ₹ 37/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.01 times i.e. for 17,10,000 Equity shares. The total number of shares allotted in this category is 17,01,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Category	FI'S/BANK'S	MFS	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
Anchor	-	-	-	-	-	17,01,000	-	17,01,000

The Board of Directors of the Company on September 24, 2026, has taken on record the Basis of Allotment of Equity Shares as approved by BSE Limited and has allotted the Equity Shares to various successful bidders. The Allotment Advices-cum-Intimations and/or notices have been forwarded to the email ids and/or address of the Applicants as registered with the depositories/as filled in the application form. Further, the instructions to Self-Certified Syndicate Banks for unblocking the funds & transfer to Public Issue Account have been Issued on or before September 24, 2026 and payment to non-syndicate brokers has been issued on or before September 25, 2026. In case the same is not received within two working days, investors may contact at the address given below. The equity shares allotted to the successful allottees have been uploaded on September 25, 2026 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company has filed the Listing application with BSE Limited on September 25, 2026. The Company has received the listing and trading approval from BSE Limited and trading will commence on September 28, 2026.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) at www.linkintime.co.in. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:



MUFG

MUFG INTIME INDIA PRIVATE LIMITED:
(Formerly known as Link Intime India Private Limited)
SEBI Registration Number: INR000004058;
Address: C 101, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400 083, India;
Tel. Number: + 91 810 811 4949;
Contact Person: Shanti Gopalakrishnan
Email Id: vivekanand.smeipo@in.mpmis.mufg.com;
Investors Grievance Id: vivekanand.smeipo@in.mpmis.mufg.com;
Website: www.linkintime.co.in;
CIN: U67190MH1999PTC118368.

On behalf of Board of Directors
For, Vivekanand Cotspin Limited
sd/-
Nirav Bharatbhai Patel
Chairman & Managing Director

Date: September 25, 2026
Place: Mehsana

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF VIVEKANAND COTSPIN LIMITED.

Vivekanand Cotspin Limited is proposing, subject to market conditions, public issue of its equity shares and had filed the Prospectus with the Registrar of Companies, Ahmedabad. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.swastika.co.in, website of the BSE at www.bseindia.com and website of Issuer Company at www.vcotspinexport.com; Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 19 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.



Indian Bank

Corporate Office, Chennai

Indian Bank, a leading Public Sector Bank, has floated an RFP for Supply, Implementation, Integration and Maintenance of Enterprise Artificial Intelligence (AI) Platform.

Interested parties may refer Bank's Website: <https://www.indianbank.bank.in/tenders/> & GeM portal for details.

SHAH FOODS LIMITED
Registered Office Address: 301, Sarthik Square, Nr. Shapath - 3, S. G. Highway, Bodakdev, Ahmedabad - 380054, Gujarat, India
CIN: L27200GJ1982PLC005071 | Telephone No: +91-6355582651
Email: shahfoods.ahmedabad@gmail.com | Website Address: www.shahfoods.co.in

CORRIGENDUM TO THE NOTICE OF THE 44TH ANNUAL GENERAL MEETING OF SHAH FOODS LIMITED

This has reference to the Notice dated 8th September, 2026 ("AGM Notice") convening the 44th Annual General Meeting ("AGM") of Shah Foods Limited ("the Company"), scheduled to be held on Wednesday, 30th September, 2026 at 03:00 P.M. (IST) through Video Conferencing / Other Audio-Visual Means ("VC/OAVM"), which has been circulated to the Members of the Company.

This Corrigendum is being issued to inform the Members of certain modifications to the Explanatory Statement pursuant to Section 102 of the Companies Act, 2013, in respect of Item No. 6 of the AGM Notice, relating to the proposed preferential issue of up to 18,90,410 (Eighteen Lakh Ninety Thousand Four Hundred and Ten) Convertible Warrants to persons belonging to the Promoter and Promoter Group category. Accordingly, the existing Point Nos. 3, 4, 9 and 17 of the Explanatory Statement to Item No. 6 shall stand substituted in the manner set out in the detailed Corrigendum.

The Corrigendum has been sent through electronic mode to those Members whose e-mail addresses are registered with the Company / Depository Participants, and the despatch was completed on 24th September, 2026.

The detailed Corrigendum is available on the website of the Company at <https://www.shahfoods.co.in/Notices/covering-corrigendum-notice-signed.pdf> and on the website of BSE Limited at <https://www.bseindia.com/xml-data/corpling/Attach/ve729ad1a-117d-4095-lf6d0-7f8de7bf25b.pdf>.

This Corrigendum shall form an integral part of the AGM Notice and shall be read together with it. In the event of any inconsistency between the AGM Notice and this Corrigendum in relation to the matters specifically modified herein, the provisions of this Corrigendum shall prevail.

All other contents of the AGM Notice, including the processes, notes and instructions relating to attending the AGM through VC/OAVM, remote e-voting and e-voting during the AGM, shall remain unchanged. There is no change in the remote e-voting period, the Cut-off Date or the procedure for participation in the AGM.

Members are requested to take note of the above.

For and on behalf of Shah Foods Limited
Sd/-
Vishal Jha
Company Secretary & Compliance Officer
Membership No.: A80210

Place: Ahmedabad
Date: 24.09.2026

FORM G	
INVITATION FOR EXPRESSION OF INTEREST FOR LOG 9 MATERIALS SCIENTIFIC PRIVATE LIMITED OPERATING IN EV BATTERY & CELL MANUFACTURING LINE AT BENGALURU	
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN LIP No. Log 9 Materials Scientific Pvt Ltd PAN: AACCL8712D CIN: U29253KA2015PTC126433
2.	Address of the registered office #3, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India - 560 082
3.	URL of website NA
4.	Details of place where majority of fixed assets are located #9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India - 560 092
5.	Installed capacity of main products/ services 250 MWh battery production capacity and 50 MWh cell production capacity
6.	Quantity and value of main products/ services sold in last financial year Turnover: INR52.42 Crore in FY 2024-25.
7.	Number of employees/ workmen Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL Detailed Financials and List of Creditors can be obtained by mailing at atc@log9materials@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL 1. In case of Companies, Individuals, LLPs and Consortiums Minimum Networth of Rs.10 Crore Or 2. In case of Asset Reconstruction company/NBFCs Minimum Asset Under Management of Rs. 100 Cr (Refundable EMD of Rs. 10 Lacs)
10.	Last date for receipt of expression of interest 11-10-2026
11.	Date of issue of provisional list of prospective resolution applicants 21-10-2026
12.	Last date for submission of objections to provisional list 23-10-2026
13.	Date of issue of final list of prospective resolution applicants 25-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 26-10-2026
15.	Last date for submission of resolution plans 26-11-2026
16.	Process email ID to submit Expression of Interest cirp.log9materials@gmail.com
CA Neeraja Kartik Address :202 Padmasani Apartments 58/2 Shivaji Nagar 440010 Date: 26-09-2026 Place: Bengaluru IBBI Registration No.: IBBI/PA-001/IP-P01445/2018-2019/12137 For Log 9 Materials Scientific Private Limited in CIRP	

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR UNITS OR SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT



Electromech Infraprojects Ltd.

ELECTROMECH INFRAPROJECTS LIMITED

Our Company was originally incorporated as "Electromech Infraprojects Private Limited", as a private limited company under the provisions of Companies Act, 1956 pursuant to a certificate of incorporation dated November 1, 2013, issued by Registrar of Companies, Maharashtra at Mumbai. Thereafter, our Company was converted into a public limited company pursuant to a board resolution dated January 11, 2025, and a special resolution passed by our Shareholders in an extra-ordinary general meeting held on January 15, 2025, and consequently, the name of our Company was changed to "Electromech Infraprojects Limited". A fresh certificate of incorporation dated October 13, 2025, consequent upon conversion to a public limited company was issued by the Registrar of Companies, Central Registration Centre. Our Company's Corporate Identity Number is U29253MH2013PLC249760. For details in relation to the changes in the Registered Office of our Company, see "History and Certain Corporate Matters - Changes in the Registered Office of our Company" on page 284 of the Draft Red Herring Prospectus dated September 23, 2026 ("DRHP").

Registered Office: 401/402, 4th Floor, Origin, Plot No. 108, Near Bhakti Bhavan, Sindhi Society, Chembur - 400071, Mumbai, Maharashtra, India.
Tel: +91 86910 88132; **Website:** <https://electromech-infra.com>; **Contact Person:** Ili Tiwari, Company Secretary & Compliance Officer;
E-mail: cs@electromech-infra.com; **Corporate Identity Number:** U29253MH2013PLC249760.

THE PROMOTERS OF OUR COMPANY: PARESH PRATAP MANIAR, VARUN PARESH MANIAR, MITESH PRATAP MANIAR AND CHANDRIKA PARESH MANIAR

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF ELECTROMECH INFRAPROJECTS LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] LAKHS COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 32.60 LAKHS BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 8,93,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY PARESH PRATAP MANIAR, 3,28,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY VARUN PARESH MANIAR, 1,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY MITESH PRATAP MANIAR, 45,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY CHANDRIKA PARESH MANIAR AND UP TO 5,25,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY AIG DIRECT LLC ("THE SELLING SHAREHOLDER" OR "SELLING SHAREHOLDERS") AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES" AND SUCH OFFER, THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH ISSUE (THE "OFFER"), THE OFFER SHALL CONSTITUTE [●] OF THE POST-OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BRLM, MAY CONSIDER A PRE-IPO PLACEMENT OF EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS, AS MAY BE PERMITTED UNDER APPLICABLE LAW, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED. THE PRE-IPO PLACEMENT SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 5 EACH. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND MUMBAI EDITION OF [●] (A WIDELY CIRCULATED MARATHI DAILY NEWSPAPER), MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision to the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days following such revision of the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, in consultation with the Book Running Lead Manager, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Manager and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Banks, as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(1) of the SEBI ICDR Regulations and through the Book Building Process wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion". Our Company, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), out of which 40% shall be available for allocation as follows: (i) 33.33% shall be available for allocation to domestic Mutual Funds, and (ii) 6.67% for life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders such that: (a) one-third of the portion available to Non-Institutional Bidders, shall be reserved for Bidders with application size of more than ₹ 2 lakhs and up to ₹ 10 lakhs and (b) two-thirds of the portion available to Non-Institutional Bidders, shall be reserved for Bidders with an application size of more than ₹ 10 lakhs, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in the other sub-category of Non-Institutional Bidders, subject to valid Bids being received at or above the Offer Price and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidder ("RIBs") in accordance with SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All Bidders, other than Anchor Investors, are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective bank account (including UPI ID in case of UPI Bidders) which will be blocked by the SCSBs or the Sponsor Bank(s) as applicable, to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "Offer Procedure" on page 456 of the Draft Red Herring Prospectus.

This public announcement is being made in compliance with Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and has filed the Draft Red Herring Prospectus ("DRHP") and the Draft/Abridged Prospectus each dated September 23, 2026 with the SEBI and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations by hosting it on the websites of SEBI at www.sebi.gov.in, the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, website of the Company at <https://electromech-infra.com> and the website of the Book Running Lead Manager to the Offer i.e. Arianth Capital Markets Limited at www.arianthcapital.com ("BRLM"). Our Company hereby invites the members of the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLM at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLM and/or the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involves a degree of risk and bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the bidders is invited to "Risk Factors" on page 31 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on page 284 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, see "Capital Structure" on page 105 of the DRHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER
 Arianth Capital Markets Limited 1011, Solitaire Corporate Park, Bldg No-10, 1st Floor, Guru Hargovindji Road, Chakala, Andheri (East), Mumbai - 400 093. Telephone: +91 22 4225 4800; E-mail: mbd@arianthcapital.com; Investor grievance e-mail: mbd@arianthcapital.com; Website: www.arianthcapital.com Contact Person: Amol Kshirsagar / Satish Kumar Padmanabhan; SEBI Registration No.: INM00011070	 Bighare Services Private Limited S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai - 400093, Maharashtra, India. Telephone: +91-22-6263 8200; Email: ipo@bighareonline.com Investor grievance email: investor@bighareonline.com; Website: www.bighareonline.com Contact Person: Babu Raphael C.; SEBI Registration No.: INR000001385

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Mumbai, Maharashtra
Date: September 25, 2026

ELECTROMECH INFRAPROJECTS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated September 23, 2026 with SEBI and Stock Exchanges. The DRHP along with the Draft Abridged Prospectus shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the company i.e. <https://electromech-infra.com>, website of the BRLM, i.e. Arianth Capital Markets Limited at www.arianthcapital.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "Risk Factors" on page 31 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

CONCEPT

Continued from previous page...

Category	FI'S/BANK'S	MFS	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
QIB	-	-	-	-	11,34,000	-	-	11,34,000

5) **Allocation to Market Maker (After Rejections & Withdrawal):** The Basis of Allotment to Market Maker who have bid at Issue Price of ₹ 37/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.00 times i.e. for 3,00,000 Equity shares. The total number of shares allotted in this category is 3,00,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Sr. no	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	No. of Equity Shares Allotted per Applicant	Ration of allottees to applicants	Total No. of shares allocated/allotted
1	3,00,000	1	100.00	3,00,000	100	3,00,000	1:1	3,00,000
TOTAL			100.00	3,00,000	100.00			3,00,000

6) **Allocation to Anchor Investors (After Rejections & Withdrawal):** The Basis of Allotment to Anchor Investors who have bid at Issue Price of ₹ 37/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.01 times i.e. for 17,10,000 Equity shares. The total number of shares allotted in this category is 17,01,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Category	FI'S/BANK'S	MFS	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
Anchor	-	-	-	-	-	17,01,000	-	17,01,000

The Board of Directors of the Company on September 24, 2026, has taken on record the Basis of Allotment of Equity Shares as approved by BSE Limited and has allotted the Equity Shares to various successful bidders. The Allotment Advices-cum-Intimations and/or notices have been forwarded to the email ids and/or address of the Applicants as registered with the depositories/as filled in the application form. Further, the instructions to Self-Certified Syndicate Banks for unblocking the funds & transfer to Public Issue Account have been Issued on or before September 24, 2026 and payment to non-syndicate brokers has been issued on or before September 25, 2026. In case the same is not received within two working days, investors may contact at the address given below. The equity shares allotted to the successful allottees have been uploaded on September 25, 2026 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company has filed the Listing application with BSE Limited on September 25, 2026. The Company has received the listing and trading approval from BSE Limited and trading will commence on September 28, 2026.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) at www.linkintime.co.in. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:



MUFG

MUFG INTIME INDIA PRIVATE LIMITED:
(Formerly known as Link Intime India Private Limited)
SEBI Registration Number: INR000004058;
Address: C 101, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400 083, India;
Tel. Number: +91 810 811 4949;
Contact Person: Shantli Gopalkrishnan
Email Id: vivekanand.smeipo@in.mpmis.mufg.com;
Investors Grievance Id: vivekanand.smeipo@in.mpmis.mufg.com;
Website: www.linkintime.co.in;
CIN: U67190MH1999PTC118368.

On behalf of Board of Directors
For, Vivekanand Cotspin Limited
sd/-
Nirav Bharatbhai Patel
Chairman & Managing Director

Date: September 25, 2026
Place: Mehsana

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF VIVEKANAND COTSPIN LIMITED.

Vivekanand Cotspin Limited is proposing, subject to market conditions, public issue of its equity shares and had filed the Prospectus with the Registrar of Companies, Ahmedabad. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.swastika.co.in, website of the BSE at www.bseindia.com and website of Issuer Company at www.vcottonexport.com; Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 19 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be Issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.



Indian Bank

Corporate Office, Chennai

Indian Bank, a leading Public Sector Bank, has floated an RFP for Supply, Implementation, Integration and Maintenance of Enterprise Artificial Intelligence (AI) Platform.

Interested parties may refer Bank's Website: <https://www.indianbank.bank.intenders/GeMportal> for details.

SHAH FOODS LIMITED

Registered Office Address: 301, Sarthik Square, Nr. Shapath - 3, S. G. Highway, Bodakdev, Ahmedabad - 380054, Gujarat, India
CIN: L27200GJ1982PLC005071 | Telephone No: +91-6355582651
Email: shahfoods.ahmedabad@gmail.com | Website Address: www.shahfoods.co.in

CORRIGENDUM TO THE NOTICE OF THE 44TH ANNUAL GENERAL MEETING OF SHAH FOODS LIMITED

This has reference to the Notice dated 8th September, 2026 ("AGM Notice") convening the 44th Annual General Meeting ("AGM") of Shah Foods Limited ("the Company"), scheduled to be held on Wednesday, 30th September, 2026 at 03:00 P.M. (IST) through Video Conferencing / Other Audio-Visual Means ("VC/OAVM"), which has been circulated to the Members of the Company.

This Corrigendum is being issued to inform the Members of certain modifications to the Explanatory Statement pursuant to Section 102 of the Companies Act, 2013, in respect of Item No. 6 of the AGM Notice, relating to the proposed preferential issue of up to 18,90,410 (Eighteen Lakh Ninety Thousand Four Hundred and Ten) Convertible Warrants to persons belonging to the Promoter and Promoter Group category. Accordingly, the existing Point Nos. 3, 4, 9 and 17 of the Explanatory Statement to Item No. 6 shall stand substituted in the manner set out in the detailed Corrigendum.

The Corrigendum has been sent through electronic mode to those Members whose e-mail addresses are registered with the Company / Depository Participants, and the despatch was completed on 24th September, 2026.

The detailed Corrigendum is available on the website of the Company at <https://www.shahfoods.co.in/Notices/covering-corrigendum-notice-signed.pdf> and on the website of BSE Limited at <https://www.bseindia.com/xml-data/corpling/AttachLive/729ad1a-117d-4095-lf6d0-7f8de7bf25b.pdf>.

This Corrigendum shall form an integral part of the AGM Notice and shall be read together with it. In the event of any inconsistency between the AGM Notice and this Corrigendum in relation to the matters specifically modified herein, the provisions of this Corrigendum shall prevail.

All other contents of the AGM Notice, including the processes, notes and instructions relating to attending the AGM through VC/OAVM, remote e-voting and e-voting during the AGM, shall remain unchanged. There is no change in the remote e-voting period, the Cut-off Date or the procedure for participation in the AGM.

Members are requested to take note of the above.

For and on behalf of Shah Foods Limited
Sd/-
Vishal Jha
Company Secretary & Compliance Officer
Membership No.: A80210

Place: Ahmedabad
Date: 24.09.2026

FORM G	
INVITATION FOR EXPRESSION OF INTEREST FOR LOG 9 MATERIALS SCIENTIFIC PRIVATE LIMITED OPERATING IN EV BATTERY & CELL MANUFACTURING LINE AT BENGALURU	
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN / LLP No. Log 9 Materials Scientific Pvt Ltd PAN: AACCL8712D CIN: U29253KA2015PTC126433
2.	Address of the registered office #3, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India – 560 082
3.	URL of website NA
4.	Details of place where majority of fixed assets are located #9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India – 560 082
5.	Installed capacity of main products/ services 250 MWh battery production capacity and 50 MWh cell production capacity
6.	Quantity and value of main products/ services sold in last financial year Turnover: INR5.42 Crore in FY 2024–25.
7.	Number of employees/ workmen Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL Detailed Financials and List of Creditors can be obtained by mailing at atcnp.log9materials@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL 1.In case of Companies, Individuals, LLPs and Consortiums Minimum Networth of Rs.10 Crore Or 2. In case of Asset Reconstruction company /NBFCs Minimum Asset Under Management of Rs. 100 Cr (Refundable EMD of Rs. 10 Lacs)
10.	Last date for receipt of expression of interest 11-10-2026
11.	Date of issue of provisional list of prospective resolution applicants 21-10-2026
12.	Last date for submission of objections to provisional list 23-10-2026
13.	Date of issue of final list of prospective resolution applicants 25-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 26-10-2026
15.	Last date for submission of resolution plans 26-11-2026
16.	Process email ID to submit Expression of Interest ciip.log9materials@gmail.com
CA Neeraja Kartik Address :202 Padmasani Apartments 58/2 Shivaji Nagar 440010 Date: 26-09-2026 Place: Bengaluru IBBI Registration No.: IBBI/PA-001/IP-P01445/2018-2019/12137 For Log 9 Materials Scientific Private Limited in CIRP	

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR UNITS OR SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE", AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT



Electromech Infraprojects Ltd.

ELECTROMECH INFRAPROJECTS LIMITED

Our Company was originally incorporated as "Electromech Infraprojects Private Limited", as a private limited company under the provisions of Companies Act, 1956 pursuant to a certificate of incorporation dated November 1, 2013, issued by Registrar of Companies, Maharashtra at Mumbai. Thereafter, our Company was converted into a public limited company pursuant to a board resolution dated January 11, 2025, and a special resolution passed by our Shareholders in an extra-ordinary general meeting held on January 15, 2025, and consequently, the name of our Company was changed to "Electromech Infraprojects Limited". A fresh certificate of incorporation dated October 13, 2025, consequent upon conversion to a public limited company was issued by the Registrar of Companies, Central Registration Centre. Our Company's Corporate Identity Number is U29253MH2013PLC249760. For details in relation to the changes in the Registered Office of our Company, see "**History and Certain Corporate Matters - Changes in the Registered Office of our Company**" on page 284 of the Draft Red Herring Prospectus dated September 23, 2026 ("DRHP").

Registered Office: 401/402, 4th Floor, Origin, Plot No. 108, Near Bhakti Bhavan, Sindhi Society, Chembur – 400071, Mumbai, Maharashtra, India.
Tel: +91 86910 88132; **Website:** <https://electromech-infra.com>; **Contact Person:** Ili Tiwari, Company Secretary & Compliance Officer;
E-mail: cs@electromech-infra.com; **Corporate Identity Number:** U29253MH2013PLC249760.

THE PROMOTERS OF OUR COMPANY: PARESH PRATAP MANIAR, VARUN PARESH MANIAR, MITESH PRATAP MANIAR AND CHANDRIKA PARESH MANIAR

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF ELECTROMECH INFRAPROJECTS LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] LAKHS COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 32.60 LAKHS BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 8,93,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY PARESH PRATAP MANIAR, 3,28,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY VARUN PARESH MANIAR, 1,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY MITESH PRATAP MANIAR, 45,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY CHANDRIKA PARESH MANIAR AND UP TO 5,25,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY AIG DIRECT LLC ("THE SELLING SHAREHOLDER" OR "SELLING SHAREHOLDERS") AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES" AND SUCH OFFER, THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH ISSUE (THE "OFFER"), THE OFFER SHALL CONSTITUTE [●] OF THE POST-OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BRLM, MAY CONSIDER A PRE-IPO PLACEMENT OF EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS, AS MAY BE PERMITTED UNDER APPLICABLE LAW, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED. THE PRE-IPO PLACEMENT SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 5 EACH. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND MUMBAI EDITION OF [●] (A WIDELY CIRCULATED MARATHI DAILY NEWSPAPER), MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision to the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days following such revision of the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, in consultation with the Book Running Lead Manager, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Manager and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Banks, as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(1) of the SEBI ICDR Regulations and through the Book Building Process wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion". Our Company, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), out of which 40% shall be available for allocation as follows: (i) 33.33% shall be available for allocation to domestic Mutual Funds, and (ii) 6.67% for life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders such that: (a) one-third of the portion available to Non-Institutional Bidders, shall be reserved for Bidders with application size of more than ₹ 2 lakhs and up to ₹ 10 lakhs and (b) two-thirds of the portion available to Non-Institutional Bidders, shall be reserved for Bidders with an application size of more than ₹ 10 lakhs, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in the other sub-category of Non-Institutional Bidders, subject to valid Bids being received at or above the Offer Price and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidder ("RIBs") in accordance with SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All Bidders, other than Anchor Investors, are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective bank account (including UPI ID in case of UPI Bidders) which will be blocked by the SCSBs or the Sponsor Bank(s) as applicable, to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "**Offer Procedure**" on page 456 of the Draft Red Herring Prospectus.

This public announcement is being made in compliance with Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and has filed the Draft Red Herring Prospectus ("DRHP") and the Draft Abridged Prospectus each dated September 23, 2026 with the SEBI and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations by hosting it on the websites of SEBI at www.sebi.gov.in, the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, website of the Company at <https://electromech-infra.com> and the website of the Book Running Lead Manager to the Offer i.e. Arianth Capital Markets Limited at www.arianthcapital.com ("BRLM"). Our Company hereby invites the members of the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLM at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLM and/or the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involves a degree of risk and bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the bidders is invited to "**Risk Factors**" on page 31 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its Memorandum of Association, see "**History and Certain Corporate Matters**" on page 284 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, see "**Capital Structure**" on page 105 of the DRHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER
 Arianth Capital Markets Limited 1011, Solitaire Corporate Park, Bldg No-10, 1st Floor, Guru Hargovindji Road, Chakala, Andheri (East), Mumbai - 400 093. Telephone: +91 22 4225 4800; E-mail: mbd@arianthcapital.com; Investor grievance e-mail: mbd@arianthcapital.com; Website: www.arianthcapital.com Contact Person: Amol Kshirsagar /Satish Kumar Padmanabhan; SEBI Registration No.: INM000011070	 Bigshare Services Private Limited S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai – 400093, Maharashtra, India. Telephone: +91-22-6263 8200; Email: ipo@bigshareonline.com Investor grievance email: investor@bigshareonline.com; Website: www.bigshareonline.com Contact Person: Babu Raphael C.; SEBI Registration No.: INR000001385

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Mumbai, Maharashtra
Date : September 25, 2026

For ELECTROMECH INFRAPROJECTS LIMITED
On behalf of the Board of Directors
Sd/-
Ili Tiwari
Company Secretary and Compliance Officer

ELECTROMECH INFRAPROJECTS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated September 23, 2026 with SEBI and Stock Exchanges. The DRHP along with the Draft Abridged Prospectus shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the company i.e. <https://electromech-infra.com>, website of the BRLM, i.e. Arianth Capital Markets Limited at www.arianthcapital.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "**Risk Factors**" on page 31 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in 'offshore transactions' in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

Continued from previous page.

Category	FI'S/BANK'S	MFS	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
QIB	-	-	-	-	11,34,000	-	-	11,34,000

5) Allocation to Market Maker (After Rejections & Withdrawal): The Basis of Allotment to Market Maker who have bid at Issue Price of ₹ 37/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.00 times i.e. for 3,00,000 Equity shares. The total number of shares allotted in this category is 3,00,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Sr. no	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	No. of Equity Shares Allotted per Applicant	Ration of allottees to applicants	Total No. of shares allocated/allotted
1	3,00,000	1	100.00	3,00,000	100	3,00,000	1:1	3,00,000
TOTAL			100.00	3,00,000	100.00			3,00,000

6) Allocation to Anchor Investors (After Rejections & Withdrawal): The Basis of Allotment to Anchor Investors who have bid at Issue Price of ₹ 37/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.01 times i.e. for 17,10,000 Equity shares. The total number of shares allotted in this category is 17,01,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Category	FI'S/BANK'S	MFS	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
Anchor	-	-	-	-	-	17,01,000	-	17,01,000

The Board of Directors of the Company on September 24, 2026, has taken on record the Basis of Allotment of Equity Shares as approved by BSE Limited and has allotted the Equity Shares to various successful bidders. The Allotment Advices-cum-Intimations and/or notices have been forwarded to the email ids and/or address of the Applicants as registered with the depositories/as filled in the application form. Further, the instructions to Self-Certified Syndicate Banks for unblocking the funds & transfer to Public Issue Account have been Issued on or before September 24, 2026 and payment to non-syndicate brokers has been issued on or before September 25, 2026. In case the same is not received within two working days, investors may contact at the address given below. The equity shares allotted to the successful allottees have been uploaded on September 25, 2026 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company has filed the Listing application with BSE Limited on September 25, 2026. The Company has received the listing and trading approval from BSE Limited and trading will commence on September 28, 2026.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) at www.linkintime.co.in. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:



MUFG
MUFG INTIME INDIA PRIVATE LIMITED:
(Formerly known as Link Intime India Private Limited)
SEBI Registration Number: INR000004058;
Address: C 101, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400 083, India;
Tel. Number: + 91 810 811 4949;
Contact Person: Shanti Gopalakrishnan
Email Id: vivekanand.smeipo@in.mpmis.mufg.com;
Investors Grievance Id: vivekanand.smeipo@in.mpmis.mufg.com;
Website: www.linkintime.co.in;
CIN: U67190MH1999PTC118368.

Date: September 25, 2026
Place: Mehsana

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF VIVEKANAND COTSPIN LIMITED.

Vivekanand Cotspin Limited is proposing, subject to market conditions, public issue of its equity shares and had filed the Prospectus with the Registrar of Companies, Ahmedabad. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.swastika.co.in, website of the BSE at www.bseindia.com and website of Issuer Company at www.vcottonexport.com; Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 19 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be Issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

On behalf of Board of Directors
For, Vivekanand Cotspin Limited
sd/-
Nirav Bharatbhai Patel
Chairman & Managing Director



Indian Bank
Corporate Office, Chennai
Indian Bank, a leading Public Sector Bank, has floated an RFP for Supply, Implementation, Integration and Maintenance of Enterprise Artificial Intelligence (AI) Platform.
Interested parties may refer Bank's Website: <https://www.indianbank.bank.in/tenders/> & GeM portal for details.

SHAH FOODS LIMITED
Registered Office Address: 301, Sarthik Square, Nr. Shapath - 3, S. G. Highway, Bodakdev, Ahmedabad - 380054, Gujarat, India
CIN: L27200GJ1982PLC005071 | **Telephone No:** +91-6355582651
Email: shahfoods.ahmedabad@gmail.com | **Website Address:** www.shahfoods.co.in

CORRIGENDUM TO THE NOTICE OF THE 44TH ANNUAL GENERAL MEETING OF SHAH FOODS LIMITED
This has reference to the Notice dated 8th September, 2026 ("AGM Notice") convening the 44th Annual General Meeting ("AGM") of Shah Foods Limited ("the Company"), scheduled to be held on Wednesday, 30th September, 2026 at 03:00 P.M. (IST) through Video Conferencing / Other Audio-Visual Means ("VC/OAVM"), which has been circulated to the Members of the Company. This Corrigendum is being issued to inform the Members of certain modifications to the Explanatory Statement pursuant to Section 102 of the Companies Act, 2013, in respect of Item No. 6 of the AGM Notice, relating to the proposed preferential issue of up to 18,90,410 (Eighteen Lakh Ninety Thousand Four Hundred and Ten) Convertible Warrants to persons belonging to the Promoter and Promoter Group category. Accordingly, the existing Point Nos. 3, 4, 9 and 17 of the Explanatory Statement to Item No. 6 shall stand substituted in the manner set out in the detailed Corrigendum.
The Corrigendum has been sent through electronic mode to those Members whose e-mail addresses are registered with the Company / Depository Participants, and the despatch was completed on 24th September, 2026.
The detailed Corrigendum is available on the website of the Company at <https://www.shahfoods.co.in/Notices/covering-corrigendum-notice-signed.pdf> and on the website of BSE Limited at <https://www.bseindia.com/xmldata/corpling/Attach/ve729ad1a-117d-4095-bfed-7f8de7bf25b.pdf>.
This Corrigendum shall form an integral part of the AGM Notice and shall be read together with it. In the event of any inconsistency between the AGM Notice and this Corrigendum in relation to the matters specifically modified herein, the provisions of this Corrigendum shall prevail.
All other contents of the AGM Notice, including the processes, notes and instructions relating to attending the AGM through VC/OAVM, remote e-voting and e-voting during the AGM, shall remain unchanged. There is no change in the remote e-voting period, the Cut-off Date or the procedure for participation in the AGM.
Members are requested to take note of the above.

For and on behalf of Shah Foods Limited
Sd/-
Vishal Jha
Company Secretary & Compliance Officer
Membership No.: A80210

Place: Ahmedabad
Date: 24.09.2026

FORM G	
INVITATION FOR EXPRESSION OF INTEREST FOR LOG 9 MATERIALS SCIENTIFIC PRIVATE LIMITED OPERATING IN EV BATTERY & CELL MANUFACTURING LINE AT BENGALURU	
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN / LLP No. Log 9 Materials Scientific Pvt Ltd PAN: AACCL8712D CIN: U29253KA2015PTC126433
2.	Address of the registered office #3, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India - 560 082
3.	URL of website NA
4.	Details of place where majority of fixed assets are located #9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India - 560 092
5.	Installed capacity of main products/ services 250 MWh battery production capacity and 50 MWh cell production capacity
6.	Quantity and value of main products/ services sold in last financial year Turnover: INR52.42 Crore in FY 2024-25.
7.	Number of employees/ workmen Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL Detailed Financials and List of Creditors can be obtained by mailing at atc@log9materials@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL 1. In case of Companies, Individuals, LLPs and Consortiums Minimum Networth of Rs.10 Crore Or 2. In case of Asset Reconstruction company /NBFCs Minimum Asset Under Management of Rs. 100 Cr (Refundable EMD of Rs. 10 Lacs)
10.	Last date for receipt of expression of interest 11-10-2026
11.	Date of issue of provisional list of prospective resolution applicants 21-10-2026
12.	Last date for submission of objections to provisional list 23-10-2026
13.	Date of issue of final list of prospective resolution applicants 25-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 26-10-2026
15.	Last date for submission of resolution plans 26-11-2026
16.	Process email ID to submit Expression of Interest ci@log9materials@gmail.com
CA Neeraja Kartik Address :202 Padmasani Apartments 58/2 Shivaji Nagar 440010 Date: 26-09-2026 Place: Bengaluru IBBI Registration No.: IBBI/PA-001/IP-P01445/2018-2019/12137 For Log 9 Materials Scientific Private Limited in CIRP	

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR UNITS OR SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT



Electromech Infraprojects Ltd.



(Please scan this QR Code to view the Draft Red Herring Prospectus and the Draft Abridged Prospectus)

ELECTROMECH INFRAPROJECTS LIMITED

Our Company was originally incorporated as "Electromech Infraprojects Private Limited", as a private limited company under the provisions of Companies Act, 1956 pursuant to a certificate of incorporation dated November 1, 2013, issued by Registrar of Companies, Maharashtra at Mumbai. Thereafter, our Company was converted into a public limited company pursuant to a board resolution dated January 11, 2025, and a special resolution passed by our Shareholders in an extra-ordinary general meeting held on January 15, 2025, and consequently, the name of our Company was changed to "Electromech Infraprojects Limited". A fresh certificate of incorporation dated October 13, 2025, consequent upon conversion to a public limited company was issued by the Registrar of Companies, Central Registration Centre. Our Company's Corporate Identity Number is U29253MH2013PLC249760. For details in relation to the changes in the Registered Office of our Company, see "History and Certain Corporate Matters - Changes in the Registered Office of our Company" on page 284 of the Draft Red Herring Prospectus dated September 23, 2026 ("DRHP").

Registered Office: 401/402, 4th Floor, Origin, Plot No. 108, Near Bhakti Bhavan, Sindhi Society, Chembur - 400071, Mumbai, Maharashtra, India.
Tel: +91 86910 88132; **Website:** <https://electromech-infra.com>; **Contact Person:** Ili Tiwari, Company Secretary & Compliance Officer;
E-mail: cs@electromech-infra.com; **Corporate Identity Number:** U29253MH2013PLC249760.

THE PROMOTERS OF OUR COMPANY: PARESH PRATAP MANIAR, VARUN PARESH MANIAR, MITESH PRATAP MANIAR AND CHANDRIKA PARESH MANIAR

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF ELECTROMECH INFRAPROJECTS LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] LAKHS COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 32.60 LAKHS BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 8,93,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY PARESH PRATAP MANIAR, 3,28,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY VARUN PARESH MANIAR, 1,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY MITESH PRATAP MANIAR, 45,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY CHANDRIKA PARESH MANIAR AND UP TO 5,25,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY AIG DIRECT LLC ("THE SELLING SHAREHOLDER" OR "SELLING SHAREHOLDERS") AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES" AND SUCH OFFER, THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH ISSUE (THE "OFFER"), THE OFFER SHALL CONSTITUTE [●] OF THE POST-OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BRLM, MAY CONSIDER A PRE-IPO PLACEMENT OF EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS, AS MAY BE PERMITTED UNDER APPLICABLE LAW, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED. THE PRE-IPO PLACEMENT SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 5 EACH. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND MUMBAI EDITION OF [●] (A WIDELY CIRCULATED MARATHI DAILY NEWSPAPER), MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision to the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days following such revision of the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, in consultation with the Book Running Lead Manager, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Manager and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Banks, as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(1) of the SEBI ICDR Regulations and through the Book Building Process wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion". Our Company, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), out of which 40% shall be available for allocation as follows: (i) 33.33% shall be available for allocation to domestic Mutual Funds, and (ii) 6.67% for life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders such that: (a) one-third of the portion available to Non-Institutional Bidders, shall be reserved for Bidders with application size of more than ₹ 2 lakhs and up to ₹ 10 lakhs and (b) two-thirds of the portion available to Non-Institutional Bidders, shall be reserved for Bidders with an application size of more than ₹ 10 lakhs, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in the other sub-category of Non-Institutional Bidders, subject to valid Bids being received at or above the Offer Price and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidder ("RIBs") in accordance with SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All Bidders, other than Anchor Investors, are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective bank account (including UPI ID in case of UPI Bidders) which will be blocked by the SCSBs or the Sponsor Bank(s) as applicable, to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "Offer Procedure" on page 456 of the Draft Red Herring Prospectus.

This public announcement is being made in compliance with Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and has filed the Draft Red Herring Prospectus ("DRHP") and the Draft Abridged Prospectus each dated September 23, 2026 with the SEBI and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations by hosting it on the websites of SEBI at www.sebi.gov.in, the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, website of the Company at <https://electromech-infra.com> and the website of the Book Running Lead Manager to the Offer i.e. Arianth Capital Markets Limited at www.arianthcapital.com ("BRLM"). Our Company hereby invites the members of the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLM at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLM and/or the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involves a degree of risk and bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the bidders is invited to "Risk Factors" on page 31 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on page 284 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, see "Capital Structure" on page 105 of the DRHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER
 Arianth Capital Markets Limited 1011, Solitaire Corporate Park, Bldg No-10, 1st Floor, Guru Hargovindji Road, Chakala, Andheri (East), Mumbai - 400 093. Telephone: +91 22 4225 4800; E-mail: mbd@arianthcapital.com; Investor grievance e-mail: mbd@arianthcapital.com; Website: www.arianthcapital.com Contact Person: Amol Kshirsagar /Satish Kumar Padmanabhan; SEBI Registration No.: INM00011070	 Bighare Services Private Limited S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai - 400093, Maharashtra, India. Telephone: +91-22-6263 8200; Email: ipo@bighareonline.com Investor grievance email: investor@bighareonline.com; Website: www.bighareonline.com Contact Person: Babu Raphael C.; SEBI Registration No.: INR000001385
All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.	
Place: Mumbai, Maharashtra Date: September 25, 2026	
ELECTROMECH INFRAPROJECTS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated September 23, 2026 with SEBI and Stock Exchanges. The DRHP along with the Draft Abridged Prospectus shall be available on the website of SEBI at www.sebi.gov.in , websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the company i.e. https://electromech-infra.com , website of the BRLM, i.e. Arianth Capital Markets Limited at www.arianthcapital.com . Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "Risk Factors" on page 31 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.	
The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.	
CONCEPT	

Continued from previous page.

Category	FI'S/BANK'S	MFS	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
QIB	-	-	-	-	11,34,000	-	-	11,34,000

5) **Allocation to Market Maker (After Rejections & Withdrawal):** The Basis of Allotment to Market Maker who have bid at Issue Price of ₹ 37/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.00 times i.e. for 3,00,000 Equity shares. The total number of shares allotted in this category is 3,00,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Sr. no	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	No. of Equity Shares Allotted per Applicant	Ration of allottees to applicants	Total No. of shares allocated/allotted
1	3,00,000	1	100.00	3,00,000	100	3,00,000	1:1	3,00,000
TOTAL			100.00	3,00,000	100.00			3,00,000

6) **Allocation to Anchor Investors (After Rejections & Withdrawal):** The Basis of Allotment to Anchor Investors who have bid at Issue Price of ₹ 37/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.01 times i.e. for 17,10,000 Equity shares. The total number of shares allotted in this category is 17,01,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Category	FI'S/BANK'S	MFS	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
Anchor	-	-	-	-	-	17,01,000	-	17,01,000

The Board of Directors of the Company on September 24, 2026, has taken on record the Basis of Allotment of Equity Shares as approved by BSE Limited and has allotted the Equity Shares to various successful bidders. The Allotment Advices-cum-Intimations and/or notices have been forwarded to the email ids and/or address of the Applicants as registered with the depositories/as filled in the application form. Further, the instructions to Self-Certified Syndicate Banks for unblocking the funds & transfer to Public Issue Account have been Issued on or before September 24, 2026 and payment to non-syndicate brokers has been issued on or before September 25, 2026. In case the same is not received within two working days, investors may contact at the address given below. The equity shares allotted to the successful allottees have been uploaded on September 25, 2026 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company has filed the Listing application with BSE Limited on September 25, 2026. The Company has received the listing and trading approval from BSE Limited and trading will commence on September 28, 2026.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) at www.linkintime.co.in. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

MUFG INTIME INDIA PRIVATE LIMITED:
(Formerly known as Link Intime India Private Limited)
SEBI Registration Number: INR000004058;
Address: C 101, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400 083, India;
Tel. Number: + 91 810 811 4949;
Contact Person: Shanti Gopalakrishnan
Email Id: vivekanand.smeipo@in.mpmis.mufg.com;
Investors Grievance Id: vivekanand.smeipo@in.mpmis.mufg.com;
Website: www.linkintime.co.in;
CIN: U67190MH1999PTC118368.

Date: September 25, 2026
Place: Mehsana

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF VIVEKANAND COTSPIN LIMITED.

Vivekanand Cotspin Limited is proposing, subject to market conditions, public issue of its equity shares and had filed the Prospectus with the Registrar of Companies, Ahmedabad. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.swastika.co.in, website of the BSE at www.bseindia.com and website of Issuer Company at www.vcottonexport.com; Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 19 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

On behalf of Board of Directors
For, Vivekanand Cotspin Limited
sd/-
Nirav Bharatbhai Patel
Chairman & Managing Director

Indian Bank
Corporate Office, Chennai
Indian Bank, a leading Public Sector Bank, has floated an RFP for Supply, Implementation, Integration and Maintenance of Enterprise Artificial Intelligence (AI) Platform.
Interested parties may refer Bank's Website: <https://www.indianbank.bank.in/tenders/> & GeM portal for details.

SHAH FOODS LIMITED
Registered Office Address: 301, Sarthik Square, Nr. Shapath - 3, S. G. Highway, Bodakdev, Ahmedabad - 380054, Gujarat, India
CIN: L27200GJ1982PLC005071 | **Telephone No:** +91-6355582651
Email: shahfoods.ahmedabad@gmail.com | **Website Address:** www.shahfoods.co.in

CORRIGENDUM TO THE NOTICE OF THE 44TH ANNUAL GENERAL MEETING OF SHAH FOODS LIMITED

This has reference to the Notice dated 8th September, 2026 ("AGM Notice") convening the 44th Annual General Meeting ("AGM") of Shah Foods Limited ("the Company"), scheduled to be held on Wednesday, 30th September, 2026 at 03:00 P.M. (IST) through Video Conferencing / Other Audio-Visual Means ("VC/OAVM"), which has been circulated to the Members of the Company.

This Corrigendum is being issued to inform the Members of certain modifications to the Explanatory Statement pursuant to Section 102 of the Companies Act, 2013, in respect of Item No. 6 of the AGM Notice, relating to the proposed preferential issue of up to 18,90,410 (Eighteen Lakh Ninety Thousand Four Hundred and Ten) Convertible Warrants to persons belonging to the Promoter and Promoter Group category. Accordingly, the existing Point Nos. 3, 4, 9 and 17 of the Explanatory Statement to Item No. 6 shall stand substituted in the manner set out in the detailed Corrigendum.

The Corrigendum has been sent through electronic mode to those Members whose e-mail addresses are registered with the Company / Depository Participants, and the despatch was completed on 24th September, 2026.

The detailed Corrigendum is available on the website of the Company at <https://www.shahfoods.co.in/Notices/covering-corrigendum-notice-signed.pdf> and on the website of BSE Limited at <https://www.bseindia.com/xml-data/corpling/Attach/ve729ad1a-117d-4095-lf6d-7f8de7bf25b.pdf>.

This Corrigendum shall form an integral part of the AGM Notice and shall be read together with it. In the event of any inconsistency between the AGM Notice and this Corrigendum in relation to the matters specifically modified herein, the provisions of this Corrigendum shall prevail.

All other contents of the AGM Notice, including the processes, notes and instructions relating to attending the AGM through VC/OAVM, remote e-voting and e-voting during the AGM, shall remain unchanged. There is no change in the remote e-voting period, the Cut-off Date or the procedure for participation in the AGM.

Members are requested to take note of the above.

For and on behalf of Shah Foods Limited
Sd/-
Vishal Jha
Company Secretary & Compliance Officer
Membership No.: A80210

Place: Ahmedabad
Date: 24.09.2026

FORM G	
INVITATION FOR EXPRESSION OF INTEREST FOR LOG 9 MATERIALS SCIENTIFIC PRIVATE LIMITED OPERATING IN EV BATTERY & CELL MANUFACTURING LINE AT BENGALURU	
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN LIP No. Log 9 Materials Scientific Pvt Ltd PAN: AACCL8712D CIN: U29253KA2015PTC126433
2.	Address of the registered office #3, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India - 560 082
3.	URL of website NA
4.	Details of place where majority of fixed assets are located #9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India - 560 092
5.	Installed capacity of main products/services 250 MWh battery production capacity and 50 MWh cell production capacity
6.	Quantity and value of main products/services sold in last financial year Turnover: INR52.42 Crore in FY 2024-25.
7.	Number of employees/workmen Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL Detailed Financials and List of Creditors can be obtained by mailing at atc@log9materials@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL 1. In case of Companies, Individuals, LLPs and Consortium Minimum Networth of Rs.10 Crore Or 2. In case of Asset Reconstruction company/NBFCs Minimum Asset Under Management of Rs. 100 Cr (Refundable EMD of Rs. 10 Lacs)
10.	Last date for receipt of expression of interest 11-10-2026
11.	Date of issue of provisional list of prospective resolution applicants 21-10-2026
12.	Last date for submission of objections to provisional list 23-10-2026
13.	Date of issue of final list of prospective resolution applicants 25-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 26-10-2026
15.	Last date for submission of resolution plans 26-11-2026
16.	Process email ID to submit Expression of Interest cirp.log9materials@gmail.com
CA Neeraja Kartik Address :202 Padmasani Apartments 58/2 Shivaji Nagar 440010 Date: 26-09-2026 Place: Bengaluru IBBI Registration No.: IBBI/PA-001/IP-P01445/2018-2019/12137 For Log 9 Materials Scientific Private Limited in CIRP	

IMPORTANT

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR UNITS OR SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES")

IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

Electromech Infraprojects Ltd.

(Please scan this QR Code to view the Draft Red Herring Prospectus and the Draft Abridged Prospectus)

ELECTROMECH INFRAPROJECTS LIMITED

Our Company was originally incorporated as "Electromech Infraprojects Private Limited", as a private limited company under the provisions of Companies Act, 1956 pursuant to a certificate of incorporation dated November 1, 2013, issued by Registrar of Companies, Maharashtra at Mumbai. Thereafter, our Company was converted into a public limited company pursuant to a board resolution dated January 11, 2025, and a special resolution passed by our Shareholders in an extra-ordinary general meeting held on January 15, 2025, and consequently, the name of our Company was changed to "Electromech Infraprojects Limited". A fresh certificate of incorporation dated October 13, 2025, consequent upon conversion to a public limited company was issued by the Registrar of Companies, Central Registration Centre. Our Company's Corporate Identity Number is U29253MH2013PLC249760. For details in relation to the changes in the Registered Office of our Company, see "History and Certain Corporate Matters - Changes in the Registered Office of our Company" on page 284 of the Draft Red Herring Prospectus dated September 23, 2026 ("DRHP").

Registered Office: 401/402, 4th Floor, Origin, Plot No. 108, Near Bhakti Bhavan, Sindhi Society, Chembur - 400071, Mumbai, Maharashtra, India.
Tel: +91 86910 88132; **Website:** <https://electromech-infra.com>; **Contact Person:** Ili Tiwari, Company Secretary & Compliance Officer;
E-mail: cs@electromech-infra.com; **Corporate Identity Number:** U29253MH2013PLC249760.

THE PROMOTERS OF OUR COMPANY: PARESH PRATAP MANIAR, VARUN PARESH MANIAR, MITESH PRATAP MANIAR AND CHANDRIKA PARESH MANIAR

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF ELECTROMECH INFRAPROJECTS LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] LAKHS COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 32.60 LAKHS BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 8,93,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY PARESH PRATAP MANIAR, 3,28,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY VARUN PARESH MANIAR, 1,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY MITESH PRATAP MANIAR, 45,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY CHANDRIKA PARESH MANIAR AND UP TO 5,25,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY AIG DIRECT LLC ("THE SELLING SHAREHOLDER" OR "SELLING SHAREHOLDERS") AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES" AND SUCH OFFER, THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH ISSUE (THE "OFFER"), THE OFFER SHALL CONSTITUTE [●] OF THE POST-OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BRLM, MAY CONSIDER A PRE-IPO PLACEMENT OF EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS, AS MAY BE PERMITTED UNDER APPLICABLE LAW, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED. THE PRE-IPO PLACEMENT SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 5 EACH. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND MUMBAI EDITION OF [●] (A WIDELY CIRCULATED MARATHI DAILY NEWSPAPER), MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision to the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days following such revision of the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, in consultation with the Book Running Lead Manager, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Manager and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Banks, as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(1) of the SEBI ICDR Regulations and through the Book Building Process wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion". Our Company, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), out of which 40% shall be available for allocation as follows: (i) 33.33% shall be available for allocation to domestic Mutual Funds, and (ii) 6.67% for life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders such that: (a) one-third of the portion available to Non-Institutional Bidders, shall be reserved for Bidders with application size of more than ₹ 2 lakhs and up to ₹ 10 lakhs and (b) two-thirds of the portion available to Non-Institutional Bidders, shall be reserved for Bidders with an application size of more than ₹ 10 lakhs, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in the other sub-category of Non-Institutional Bidders, subject to valid Bids being received at or above the Offer Price and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidder ("RIBs") in accordance with SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All Bidders, other than Anchor Investors, are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective bank account (including UPI ID in case of UPI Bidders) which will be blocked by the SCSBs or the Sponsor Bank(s) as applicable, to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "Offer Procedure" on page 456 of the Draft Red Herring Prospectus.

This public announcement is being made in compliance with Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and has filed the Draft Red Herring Prospectus ("DRHP") and the Draft Abridged Prospectus each dated September 23, 2026 with the SEBI and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations by hosting it on the websites of SEBI at www.sebi.gov.in, the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, website of the Company at <https://electromech-infra.com> and the website of the Book Running Lead Manager to the Offer i.e. Arianth Capital Markets Limited at www.arianthcapital.com ("BRLM"). Our Company hereby invites the members of the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLM at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLM and/or the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involves a degree of risk and bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the bidders is invited to "Risk Factors" on page 31 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on page 284 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, see "Capital Structure" on page 105 of the DRHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER
 Arianth Capital Markets Limited 1011, Solitaire Corporate Park, Bldg No-10, 1st Floor, Guru Hargovindji Road, Chakala, Andheri (East), Mumbai - 400 093. Telephone: +91 22 4225 4800; E-mail: mbd@arianthcapital.com ; Investor grievance e-mail: mbd@arianthcapital.com ; Website: www.arianthcapital.com Contact Person: Amol Kshirsagar / Satish Kumar Padmanabhan; SEBI Registration No.: INM00011070	 Bishare Services Private Limited S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai - 400093, Maharashtra, India. Telephone: +91-22-6263 8200; Email: ipo@bishareonline.com Investor grievance email: investor@bishareonline.com ; Website: www.bishareonline.com Contact Person: Babu Raphael C.; SEBI Registration No.: INR000001385

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Mumbai, Maharashtra
Date: September 25, 2026

ELECTROMECH INFRAPROJECTS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated September 23, 2026 with SEBI and Stock Exchanges. The DRHP along with the Draft Abridged Prospectus shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the company i.e. <https://electromech-infra.com>, website of the BRLM, i.e. Arianth Capital Markets Limited at www.arianthcapital.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "Risk Factors" on page 31 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

CONCEPT

epaper.financialexpress.com

CHENNAI / KOCHI

Continued from previous page...

Category	FI'S/BANK'S	MF'S	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
QIB	-	-	-	-	11,34,000	-	-	11,34,000

5) Allocation to Market Maker (After Rejections & Withdrawal): The Basis of Allotment to Market Maker who have bid at Issue Price of ₹ 37/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.00 times i.e. for 3,00,000 Equity shares. The total number of shares allotted in this category is 3,00,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Sr. no	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	No. of Equity Shares Allotted per Applicant	Ration of allottees to applicants	Total No. of shares allocated/allotted
1	3,00,000	1	100.00	3,00,000	100	3,00,000	1:1	3,00,000
TOTAL			100.00	3,00,000	100.00			3,00,000

6) Allocation to Anchor Investors (After Rejections & Withdrawal): The Basis of Allotment to Anchor Investors who have bid at Issue Price of ₹ 37/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.01 times i.e. for 17,10,000 Equity shares. The total number of shares allotted in this category is 17,01,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Category	FI'S/BANK'S	MF'S	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
Anchor	-	-	-	-	-	17,01,000	-	17,01,000



MUFG
MUFG INTIME INDIA PRIVATE LIMITED;
(Formerly known as Link Intime India Private Limited)
SEBI Registration Number: INR000004058;
Address: C 101, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400 083, India;
Tel. Number: +91 810 811 4949;
Contact Person: Shanti Gopalkrishnan
Email Id: vivekanand.smpeipo@in.mpms.mufg.com;
Investors Grievance Id: vivekanand.smpeipo@in.mpms.mufg.com;
Website: www.linkintime.co.in/
CIN: U67190MH1999PTC118368.

The Board of Directors of the Company on September 24, 2026, has taken on record the Basis of Allotment of Equity Shares as approved by BSE Limited and has allotted the Equity Shares to various successful bidders. The Allotment Advices-cum-Intimations and/or notices have been forwarded to the email ids and/or address of the Applicants as registered with the depositories/as filled in the application form. Further, the instructions to Self-Certified Syndicate Banks for unblocking the funds & transfer to Public Issue Account have been issued on or before September 24, 2026 and payment to non-syndicate brokers has been issued on or before September 25, 2026. In case the same is not received within two working days, investors may contact at the address given below. The equity shares allotted to the successful allottees have been uploaded on September 25, 2026 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company has filed the Listing application with BSE Limited on September 25, 2026. The Company has received the listing and trading approval from BSE Limited and trading will commence on September 28, 2026.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) at www.linkintime.co.in. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

Date: September 25, 2026
Place: Mehsana

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF VIVEKANAND COTSPIN LIMITED.

Vivekanand Cotspin Limited is proposing, subject to market conditions, public issue of its equity shares and had filed the Prospectus with the Registrar of Companies, Ahmedabad. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.swastika.co.in, website of the BSE at www.bseindia.com and website of Issuer Company at www.vcottonexport.com; Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 19 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

On behalf of Board of Directors
For, Vivekanand Cotspin Limited
sd/-
Nirav Bharatbhai Patel
Chairman & Managing Director



Indian Bank
Corporate Office, Chennai
Indian Bank, a leading Public Sector Bank, has floated an RFP for Supply, Implementation, Integration and Maintenance of Enterprise Artificial Intelligence (AI) Platform.
Interested parties may refer Bank's Website: <https://www.indianbank.bank.in/tenders/> & GeM portal for details.

SHAH FOODS LIMITED
Registered Office Address: 301, Sarthik Square, Nr. Shapath - 3, S. G. Highway, Bodakdev, Ahmedabad - 380054, Gujarat, India
CIN: L27200GJ1982PLC005071 | Telephone No: +91-6355582651
Email: shahfoods.ahmedabad@gmail.com | Website Address: www.shahfoods.co.in

CORRIGENDUM TO THE NOTICE OF THE 44TH ANNUAL GENERAL MEETING OF SHAH FOODS LIMITED
This has reference to the Notice dated 8th September, 2026 ("AGM Notice") scheduled to be held on January 15, 2025, and consequently, the name of our Company was changed to "Electromech Infraprojects Limited". A fresh certificate of incorporation dated October 13, 2025, consequent upon conversion to a public limited company was issued by the Registrar of Companies, Central Registration Centre. Our Company's Corporate Identity Number is U29253MH2013PLC249760. For details in relation to the changes in the Registered Office of our Company, see "History and Certain Corporate Matters - Changes in the Registered Office of our Company" on page 284 of the Draft Red Herring Prospectus dated September 23, 2026 ("DRHP").
Registered Office: 401/402, 4th Floor, Origin, Plot No. 108, Near Bhakti Bhavan, Sindhi Society, Chembur – 400071, Mumbai, Maharashtra, India.
Tel: +91 86910 88132; Website: <https://electromech-infra.com>; Contact Person: Iti Tiwari, Company Secretary & Compliance Officer;
E-mail: cs@electromech-infra.com; Corporate Identity Number: U29253MH2013PLC249760.

For and on behalf of Shah Foods Limited
Sd/-
Vishal Jha
Company Secretary & Compliance Officer
Membership No.: A80210

Place: Ahmedabad
Date: 24.09.2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR LOG 9 MATERIALS SCIENTIFIC PRIVATE LIMITED OPERATING IN EV BATTERY & CELL MANUFACTURING LINE AT BENGALURU
(Under sub-regulation 1 of regulation 36A of the Insolvency and Bankruptcy Regulation 2016 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	LOG 9 Materials Scientific Pvt Ltd
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	PAN: AACCL8712D CIN: U29253KA2015PTC126433
2.	Address of the registered office	#9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India – 560 092
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	#9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India – 560 092
5.	Installed capacity of main products/ services	250 MWh battery production capacity and 50 MWh cell production capacity
6.	Quantity and value of main products/ services sold in last financial year	Turnover: INR52.42 Crore in FY 2024–25.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Detailed Financials and List of Creditors can be obtained by mailing atc@log9materials@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	1.In case of Companies, Individuals, LLPs and Consortiums Minimum Network of Rs.10 Crore OR 2. In case of Asset Reconstruction company /NBFCs Minimum Asset Under Management of Rs. 100 Cr (Refundable EMD of Rs. 10 Lacs)
10.	Last date for receipt of expression of interest	11-10-2026
11.	Date of issue of provisional list of prospective resolution applicants	21-10-2026
12.	Last date for submission of objections to provisional list	23-10-2026
13.	Date of issue of final list of prospective resolution applicants	25-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26-10-2026
15.	Last date for submission of resolution plans	26-11-2026
16.	Process email ID to submit Expression of Interest	cirp.log9materials@gmail.com

CA Neeraja Kartik
Address :202 Padmasani Apartments 58/2 Shivaji Nagar 440010
IBBI Registration No.: IBBI/PA-001/IP-P01445/2018-2019/12137
For Log 9 Materials Scientific Private Limited in CIRP

Date: 26-09-2026
Place: Bengaluru

"IMPORTANT"

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IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT



Electromech Infraprojects Ltd.

ELECTROMECH INFRAPROJECTS LIMITED

Our Company was originally incorporated as "Electromech Infraprojects Private Limited", as a private limited company under the provisions of Companies Act, 1956 pursuant to a certificate of incorporation dated November 1, 2013, issued by Registrar of Companies, Maharashtra at Mumbai. Thereafter, our Company was converted into a public limited company pursuant to a board resolution dated January 11, 2025, and a special resolution passed by our Shareholders in an extra-ordinary general meeting held on January 15, 2025, and consequently, the name of our Company was changed to "Electromech Infraprojects Limited". A fresh certificate of incorporation dated October 13, 2025, consequent upon conversion to a public limited company was issued by the Registrar of Companies, Central Registration Centre. Our Company's Corporate Identity Number is U29253MH2013PLC249760. For details in relation to the changes in the Registered Office of our Company, see "History and Certain Corporate Matters - Changes in the Registered Office of our Company" on page 284 of the Draft Red Herring Prospectus dated September 23, 2026 ("DRHP").
Registered Office: 401/402, 4th Floor, Origin, Plot No. 108, Near Bhakti Bhavan, Sindhi Society, Chembur – 400071, Mumbai, Maharashtra, India.
Tel: +91 86910 88132; Website: <https://electromech-infra.com>; Contact Person: Iti Tiwari, Company Secretary & Compliance Officer;
E-mail: cs@electromech-infra.com; Corporate Identity Number: U29253MH2013PLC249760.

THE PROMOTERS OF OUR COMPANY: PARESH PRATAP MANIAR, VARUN PARESH MANIAR, MITESH PRATAP MANIAR AND CHANDRIKA PARESH MANIAR

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF ELECTROMECH INFRAPROJECTS LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] LAKHS COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 32.600 LAKHS BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 8,93,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY PARESH PRATAP MANIAR, 3,28,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY VARUN PARESH MANIAR, 1,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY MITESH PRATAP MANIAR, 45,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY CHANDRIKA PARESH MANIAR AND UP TO 5,25,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY AIG DIRECT LLC ("THE SELLING SHAREHOLDER" OR "SELLING SHAREHOLDERS") AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFER SHARES" AND SUCH OFFER, THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH ISSUE (THE "OFFER"). THE OFFER SHALL CONSTITUTE [●]% OF THE POST-OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BRLM, MAY CONSIDER A PRE-IPO PLACEMENT OF EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS, AS MAY BE PERMITTED UNDER APPLICABLE LAW, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE DEDUCTED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED. THE PRE-IPO PLACEMENT SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 5 EACH. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND MUMBAI EDITION OF [●] (A WIDELY CIRCULATED MARATHI DAILY NEWSPAPER), MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision to the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days following such revision of the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or any unreasonable circumstances, our Company, in consultation with the Book Running Lead Manager, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Manager and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Banks, as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(1) of the SEBI ICDR Regulations and through the Book Building Process wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion". Our Company, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), out of which 40% shall be available for allocation as follows: (i) 33.33% shall be available for allocation to domestic Mutual Funds, and (ii) 6.67% for life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders such that: (a) one-third of the portion available to Non-Institutional Bidders, shall be reserved for Bidders with application size of more than ₹ 2 lakhs and up to ₹ 10 lakhs and (b) two-thirds of the portion available to Non-Institutional Bidders, shall be reserved for Bidders with an application size of more than ₹ 10 lakhs, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in the other sub-category of Non-Institutional Bidders, subject to valid Bids being received at or above the Offer Price and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidder ("RIBs") in accordance with SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All Bidders, other than Anchor Investors, are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective bank account (including UPI ID in case of UPI Bidders) which will be blocked by the SCSBs or the Sponsor Bank(s) as applicable, to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "Offer Procedure" on page 456 of the Draft Red Herring Prospectus.

This public announcement is being made in compliance with Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and has filed the Draft Red Herring Prospectus ("DRHP") and the Draft Abridged Prospectus each dated September 23, 2026 with the SEBI and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations by hosting it on the websites of SEBI at www.sebi.gov.in, the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, website of the Company at <https://electromech-infra.com> and the website of the Book Running Lead Manager to the Offer i.e., Arianth Capital Markets Limited at www.arianthcapital.com ("BRLM"). Our Company hereby invites the members of the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLM at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLM and/or the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involves a degree of risk and bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the bidders is invited to "Risk Factors" on page 31 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on page 284 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, see "Capital Structure" on page 105 of the DRHP.

BOOK RUNNING LEAD MANAGER


Arianth Capital
Arianth Capital Markets Limited
1011, Solitaire Corporate Park, Bldg No-10, 1st Floor, Guru Hargovindji Road, Chakala, Andheri (East), Mumbai – 400 093. Telephone: +91 22 4225 4800; E-mail: mdb@arianthcapital.com; Investor grievance e-mail: mdb@arianthcapital.com; Website: www.arianthcapital.com
Contact Person: Amol Kshirsagar / Satish Kumar Padmanabhan; SEBI Registration No.: INM000011070



Bigshare Services Private Limited
S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai – 400093, Maharashtra, India. Telephone: +91-22-6263 8200; Email: ipo@bigshareonline.com
Investor grievance email: investor@bigshareonline.com; Website: www.bigshareonline.com
Contact Person: Babu Raphael C.; SEBI Registration No.: INR000001385

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place : Mumbai, Maharashtra
Date : September 25, 2026

ELECTROMECH INFRAPROJECTS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated September 23, 2026 with SEBI and Stock Exchanges. The DRHP along with the Draft Abridged Prospectus shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the company i.e. <https://electromech-infra.com>, website of the BRLM, i.e., Arianth Capital Markets Limited at www.arianthcapital.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "Risk Factors" on page 31 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

On behalf of the Board of Directors
sd/-
Iti Tiwari
Company Secretary and Compliance Officer

For ELECTROMECH INFRAPROJECTS LIMITED

epaper.financialexpress.com

Kolkata

Continued from previous page...

Category	FI'S/BANK'S	MFS	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
QIB	-	-	-	-	11,34,000	-	-	11,34,000

5) **Allocation to Market Maker (After Rejections & Withdrawal):** The Basis of Allotment to Market Maker who have bid at Issue Price of ₹ 37/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.00 times i.e. for 3,00,000 Equity shares. The total number of shares allotted in this category is 3,00,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Sr. no	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	No. of Equity Shares Allotted per Applicant	Ration of allottees to applicants	Total No. of shares allocated/allotted
1	3,00,000	1	100.00	3,00,000	100	3,00,000	1:1	3,00,000
TOTAL			100.00	3,00,000	100.00			3,00,000

6) **Allocation to Anchor Investors (After Rejections & Withdrawal):** The Basis of Allotment to Anchor Investors who have bid at Issue Price of ₹ 37/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.01 times i.e. for 17,10,000 Equity shares. The total number of shares allotted in this category is 17,01,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Category	FI'S/BANK'S	MFS	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
Anchor	-	-	-	-	-	17,01,000	-	17,01,000



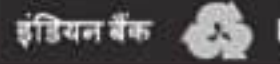
MUFG INTIME INDIA PRIVATE LIMITED:
(Formerly known as Link Intime India Private Limited)
SEBI Registration Number: INR00004058;
Address: C 101, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400 083, India;
Tel. Number: +91 810 811 4949;
Contact Person: Shanti Gopalkrishnan
Email Id: vivekanand.smeipo@in.mpms.mufg.com;
Investors Grievance Id: vivekanand.smeipo@in.mpms.mufg.com;
Website: www.linkintime.co.in;
CIN: U67190MH1999PTC118368.

On behalf of Board of Directors
For, Vivekanand Cotspin Limited
sd/-
Nirav Bharatbhai Patel
Chairman & Managing Director

Date: September 25, 2026
Place: Mehsana

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF VIVEKANAND COTSPIN LIMITED.

Vivekanand Cotspin Limited is proposing, subject to market conditions, public Issue of its equity shares and had filed the Prospectus with the Registrar of Companies, Ahmedabad. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.swastika.co.in, website of the BSE at www.bseindia.com and website of Issuer Company at www.vcottonexport.com; Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 19 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be Issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.



Corporate Office, Chennai

Indian Bank, a leading Public Sector Bank, has floated an RFP for Supply, Implementation, Integration and Maintenance of Enterprise Artificial Intelligence (AI) Platform.

Interested parties may refer Bank's Website: <https://www.indianbank.bank.in/tenders/> & GeM portal for details.

SHAH FOODS LIMITED
Registered Office Address: 301, Sarthik Square, Nr. Shapath - 3, S. G. Highway, Bodakdev, Ahmedabad - 380054, Gujarat, India
CIN: L27200GJ1962PLC005071 | **Telephone No.:** +91-6355582651
Email: shahfoods.ahmedabad@gmail.com | **Website Address:** www.shahfoods.co.in

CORRIGENDUM TO THE NOTICE OF THE 44TH ANNUAL GENERAL MEETING OF SHAH FOODS LIMITED

This has reference to the Notice dated 8th September, 2026 ("AGM Notice") convening the 44th Annual General Meeting ("AGM") of Shah Foods Limited ("the Company"), scheduled to be held on Wednesday, 30th September, 2026 at 03:00 P.M. (IST) through Video Conferencing / Other Audio-Visual Means ("VC/OAVM"), which has been circulated to the Members of the Company.

This Corrigendum is being issued to inform the Members of certain modifications to the Explanatory Statement pursuant to Section 102 of the Companies Act, 2013, in respect of Item No. 6 of the AGM Notice, relating to the proposed preferential issue of up to 18,90,410 (Eighteen Lakh Ninety Thousand Four Hundred and Ten) Convertible Warrants to persons belonging to the Promoter and Promoter Group category. Accordingly, the existing Point Nos. 3, 4, 9 and 17 of the Explanatory Statement to Item No. 6 shall stand substituted in the manner set out in the detailed Corrigendum.

The Corrigendum has been sent through electronic mode to those Members whose e-mail addresses are registered with the Company / Depository Participants, and the despatch was completed on 24th September, 2026.

The detailed Corrigendum is available on the website of the Company at <https://www.shahfoods.co.in/Notices/covering-corrigendum-notice-signed.pdf> and on the website of BSE Limited at <https://www.bseindia.com/xmldata/corpling/AttachLive/729ead1a-117d-4d95-fbf0-7f8de7bf25b.pdf>.

This Corrigendum shall form an integral part of the AGM Notice and shall be read together with it. In the event of any inconsistency between the AGM Notice and this Corrigendum in relation to the matters specifically modified herein, the provisions of this Corrigendum shall prevail.

All other contents of the AGM Notice, including the processes, notes and instructions relating to attending the AGM through VC/OAVM, remote e-voting and e-voting during the AGM, shall remain unchanged. There is no change in the remote e-voting period, the Cut-off Date or the procedure for participation in the AGM.

Members are requested to take note of the above.

For and on behalf of Shah Foods Limited
Sd/-
Vishal Jha
Company Secretary & Compliance Officer
Membership No.: A80210

Place: Ahmedabad
Date: 24.09.2026

FORM G
INVITATIONFOR EXPRESSION OF INTEREST FOR LOG 9 MATERIALS SCIENTIFIC PRIVATE LIMITED OPERATING IN EV BATTERY& CELL MANUFACTURING LINE AT BENGALURU
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. Log 9 Materials Scientific Pvt Ltd PAN: AACCL8712D CIN: U29253KA2015PTC126433
2.	Address of the registered office #9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India – 560 092
3.	URL of website NA
4.	Details of place where majority of fixed assets are located #9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India – 560 092
5.	Installed capacity of main products/ services 250 MWh battery production capacity and50 MWh cell production capacity
6.	Quantity and value of main products/ services sold in last financial year Turnover: INR52.42 Crore in FY 2024–25.
7.	Number of employees/ workmen Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Detailed Financials and List of Creditors can be obtained by mailing atcpr.log9materials@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: 1.In case of Companies, Individuals, LLPs and Consortiums Minimum Networth of Rs.10 Crores 2. In case of Asset Reconstruction company /NBFCs Minimum Asset Under Management of Rs. 100 Cr (Refundable EMD of Rs. 10 Lacs)
10.	Last date for receipt of expression of interest 11-10-2026
11.	Date of issue of provisional list of prospective resolution applicants 21-10-2026
12.	Last date for submission of objections to provisional list 23-10-2026
13.	Date of issue of final list of prospective resolution applicants 25-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 26-10-2026
15.	Last date for submission of resolution plans 26-11-2026
16.	Process email ID to submit Expression of Interest cirp.log9materials@gmail.com

CA Neeraja Kartik
Address :202 Padmasani Apartments 58/2 Shivaji Nagar 440010
IBBI Registration No.: IBBI/UPA-001/PP-01445/2018-2019/12137
For Log 9 Materials Scientific Private Limited in CIRP

Date: 26-09-2026
Place: Bengaluru

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

The Board of Directors of the Company on September 24, 2026, has taken on record the Basis of Allotment of Equity Shares as approved by BSE Limited and has allotted the Equity Shares to various successful bidders. The Allotment Advices-cum-Intimations and/or notices have been forwarded to the email ids and/or address of the Applicants as registered with the depositories/as filled in the application form. Further, the instructions to Self-Certified Syndicate Banks for unblocking the funds & transfer to Public Issue Account have been Issued on or before September 24, 2026 and payment to non-syndicate brokers has been issued on or before September 25, 2026. In case the same is not received within two working days, investors may contact at the address given below. The equity shares allotted to the successful allottees have been uploaded on September 25, 2026 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company has filed the Listing application with BSE Limited on September 25, 2026. The Company has received the listing and trading approval from BSE Limited and trading will commence on September 28, 2026.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) at www.linkintime.co.in. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR UNITS OR SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE", AND TOGETHER WITH BSE, THE "STOCK EXCHANGES")

IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT



Electromech Infraprojects Ltd.

(Please scan this QR Code to view the Draft Red Herring Prospectus and the Draft Abridged Prospectus)



Our Company was originally incorporated as 'Electromech Infraprojects Private Limited', as a private limited company under the provisions of Companies Act, 1956 pursuant to a certificate of incorporation dated November 1, 2013, issued by Registrar of Companies, Maharashtra at Mumbai. Thereafter, our Company was converted into a public limited company pursuant to a board resolution dated January 11, 2025, and a special resolution passed by our Shareholders in an extra-ordinary general meeting held on January 15, 2025, and consequently, the name of our Company was changed to 'Electromech Infraprojects Limited'. A fresh certificate of incorporation dated October 13, 2025, consequent upon conversion to a public limited company was issued by the Registrar of Companies, Central Registration Centre. Our Company's Corporate Identity Number is U29253MH2013PLC249760. For details in relation to the changes in the Registered Office of our Company, see "**History and Certain Corporate Matters - Changes in the Registered Office of our Company**" on page 284 of the Draft Red Herring Prospectus dated September 23, 2026 ("**DRHP**").

Registered Office: 401/402, 4th Floor, Origin, Plot No. 108, Near Bhakti Bhavan, Sindhi Society, Chembur – 400071, Mumbai, Maharashtra, India.
Tel.: +91 86910 88132; **Website:** <https://electromech-infra.com>; **Contact Person:** Iiti Tiwari, Company Secretary & Compliance Officer;
E-mail: cs@electromech-infra.com; **Corporate Identity Number:** U29253MH2013PLC249760.

THE PROMOTERS OF OUR COMPANY: PARESH PRATAP MANIAR, VARUN PARESH MANIAR, MITESH PRATAP MANIAR AND CHANDRIKA PARESH MANIAR

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF ELECTROMECH INFRAPROJECTS LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] LAKHS COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 32.600 LAKHS BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 8,93,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY PARESH PRATAP MANIAR, 3,28,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY VARUN PARESH MANIAR, 1,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY MITESH PRATAP MANIAR, 45,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY CHANDRIKA PARESH MANIAR AND UP TO 5,25,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] LAKHS BY AIG DIRECT LLC ("THE SELLING SHAREHOLDER" OR "SELLING SHAREHOLDERS" AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES" AND SUCH OFFER, THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH ISSUE (THE "OFFER"), THE OFFER SHALL CONSTITUTE [●]% OF THE POST-OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BRLM, MAY CONSIDER A PRE-IPO PLACEMENT OF EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS, AS MAY BE PERMITTED UNDER APPLICABLE LAW, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED. THE PRE-IPO PLACEMENT SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 5 EACH. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND MUMBAI EDITION OF [●]; (A WIDELY CIRCULATED MARATHI DAILY NEWSPAPER), MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE", AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision to the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days following such revision of the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, in consultation with the Book Running Lead Manager, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Manager and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Banks, as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(1) of the SEBI ICDR Regulations and through the Book Building Process wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs", and such portion, the "**QIB Portion**"). Our Company, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), out of which 40% shall be available for allocation as follows: (i) 33.33% shall be available for allocation to domestic Mutual Funds, and (ii) 6.67% for life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders such that: (a) one-third of the portion available to Non-Institutional Bidders, shall be reserved for Bidders with application size of more than ₹ 2 lakhs and up to ₹ 10 lakhs and (b) two-thirds of the portion available to Non-Institutional Bidders, shall be reserved for Bidders with an application size of more than ₹ 10 lakhs, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in the other sub-category of Non-Institutional Bidders, subject to valid Bids being received at or above the Offer Price and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidder ("**RIBs**") in accordance with SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All Bidders, other than Anchor Investors, are required to mandatorily utilise the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective bank account (including UPI ID in case of UPI Bidders) which will be blocked by the SCSBs or the Sponsor Bank(s) as applicable, to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "**Offer Procedure**" on page 456 of the Draft Red Herring Prospectus.

This public announcement is being made in compliance with of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and has filed the Draft Red Herring Prospectus ("**DRHP**") and the Draft Abridged Prospectus each dated September 23, 2026 with the SEBI and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations by hosting it on the websites of SEBI at www.sebi.gov.in, the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, website of the Company at <https://electromech-infra.com> and the website of the Book Running Lead Manager to the Offer i.e. Arihant Capital Markets Limited at www.arihantcapital.com ("**BRLM**"). Our Company hereby invites the members of the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLM at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLM and/or the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5:00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involves a degree of risk and bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the bidders is invited to "**Risk Factors**" on page 31 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its Memorandum of Association, see "**History and Certain Corporate Matters**" on page 284 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, see "**Capital Structure**" on page 105 of the DRHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER
 Arihant Capital Markets Limited 1011, Solitaire Corporate Park, Bldg No-10, 1st Floor, Guru Hargovindji Road, Chakala, Andheri (East), Mumbai - 400 093. Telephone: +91 22 4225 4800; E-mail: mbd@arihantcapital.com; Investor grievance e-mail: mbd@arihantcapital.com; Website: www.arihantcapital.com Contact Person: Amol Kshirsagar /Satish Kumar Padmanabhan; SEBI Registration No.: INM000011070	 Bigshare Services Private Limited S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai - 400093, Maharashtra, India. Telephone: +91-22-6263 8200; Email: ipo@bigshareonline.com Investor grievance email: investor@bigshareonline.com; Website: www.bigshareonline.com Contact Person: Babu Raphael C.; SEBI Registration No.: INR000001385

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For ELECTROMECH INFRAPROJECTS LIMITED
On behalf of the Board of Directors
Sd/-
Iiti Tiwari
Company Secretary and Compliance Officer

Place : Mumbai, Maharashtra
Date : September 25, 2026

ELECTROMECH INFRAPROJECTS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated September 23, 2026 with SEBI and Stock Exchanges. The DRHP along with the Draft Abridged Prospectus shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the company i.e. <https://electromech-infra.com>, website of the BRLM, i.e. Arihant Capital Markets Limited at www.arihantcapital.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "**Risk Factors**" on page 31 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in 'offshore transactions' reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

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